

Joint Committee Inspection Report

In the Matter of

**Original Application No.31/2022 (CZ)
Shiva Mission Trust Vs State of MP & ORS
w.r.t.**

**Hon`ble National Green Tribunal [Central Bench]
Bhopal order dated 02.05.2022**



**Location: Mandhata Island, Onkareshwar District
Khandwa (MP)**

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Inspection Report

Joint Inspection Report in the matter of Hon'ble NGT OA No. 31/2022 (CZ) (Shiva Mission Trust V/s State of Madhya Pradesh & Org.) in compliance of the Hon'ble NGT directions dated 02/05/2022

Hon'ble NGT (CZ), Bhopal Vide its Order dated 02/05/2022 in O.A. No. 31/2022 (CZ) (Shiva Mission Trust V/s State of Madhya Pradesh & Org.) directed in para No. 1 to 6 as under..

1. *The issues raised in this application are cutting of trees in Mandhata Island situated in the District Khandwa, Madhya Pradesh in contravention of Environmental Norms and the Forest Conservation Act, 1980 and the M.P. Vrikshon ka Parirakshan (NagariyaKshetra) Adhiniyam, 2001.*
2. *Issue notice to the respondents, returnable within six weeks. Respondents are directed to submit their reply within four weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
3. *Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.*
4. *We deem it just and proper to call a report on the matter in issue of the present Original Application, from a Joint Committee consisting of:-*
 - i. *District Forest Officer, Khandwa (M.P.).*
 - ii. *One representative from Madhya Pradesh Pollution Control Board.*
5. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*
6. *Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).*

In Compliance of above directions passed by Hon'ble NGT following Officers of Joint Committee have visited Omkar Parvat or the Mandhata Island District Khandwa on dated 29/06/2022:-

1. Shri Devanshu Shekhar, District Forest Officer, Khandwa
2. Shri Shriniwas Dwivedi, Regional Officer, MPPCB, Indore

Following Officers of the different concerned Departments were also present during the visit:

1. Dr. Shailendra Mishra, Assistant Director, Department of Sanskrati&Incharge Officer Aacharya Shankar Ekta Nyas
2. Dr. Krupal Verma, Assistant Director Horticulture Department

3. Shri Kaushal Singh Bhadoria, Project Architect, MPSIDC
4. Shri Abhimanyu Singh Chouhan, Forest Range, Officer Punasa, Forest Department, District Khandwa.
5. Shri Uday Mandloi, Tehsildar, Tehsil – Punasa, District Khandwa.
6. Shri Prateek Mandloi, Sub Engineer, Public Works Department.

Main Issues raised in the Petition by the Applicant in OA:

1. Cutting of trees on Mandhata Island and the approach area without permission.
2. Hill cutting, excavation and terraforming for purpose of road construction on Mandhata Island.
3. Loss of ecology which may poses risk to the river bed siltation, pollution and flooding due to tree cutting and terraforming / hill cutting.
4. Use of buldzers and heavy machineries in construction may disturb local wild life.

Factual and Action Taken Report:

The Joint Committee visited the Mandhata Island including road & museum construction sites on the Island, plantation area, tree cutting areas and observations are as follows:

1. Mandhata Parvat is located as Island in between two stream of the River Narmada. On the Island there are natural trees, bushes, plantations, temples and some previous constructions were also seen. Google map of the Island and the river Narmada is enclosed as Annexure-1. In the Google map two streams of Narmada & Omkar Parvat of Mandhata Island may be perused.
2. Najari Naksha of the project area is enclosed as Annexure-2 which shows right stream of the river (Named Kaveri River), location of bridge under construction across River Narmada, approach road, land allotted to Acharya Shankar Sanskritik Ekta Nyas Govt. of M.P. Sanskriti Department.
3. Govt of MP has allotted 11.56 ha. land for construction of the Statue of Guru Aadi Shankarachrya and the Shankar Museum on the Mandhata Island. Acharya Shankar Sanskritik Ekta Nyas, Govt. of M.P. Sanskriti Department is occupier or owner of the land allotted. The project construction agency is M.P. State Tourism Corporation Limited which is also a corporation under Govt. of M.P. The land area of 11.56 ha. is inclusive of the area of 1.00 ha. which was previously given to Shiva Mission Trust for plantation only. Permission granted to the Shiva Mission Trust has been cancelled by Collector Khandwa vide its order dated 02/03/2022 and the land is given to the Sankriti Department for construction of Statue and the Museum. Copy of the order is enclosed as Annexure-3.
4. M/s Shiva Mission Trust (the applicant in OA) was given permission for plantation and horticulture development on land area of 1.00 ha on the Island at Survey No. 7/1 by Sub Divisional Officer, Khandwa District Khandwa vide order no. 1116/Re-2/08 Khandwa dated 12/05/2008 with conditions that any other activity or construction work shall be prohibited and ownership of the land shall be vested with the Government of Madhya Pradesh. Copy of the permission letter is enclosed as Annexure 4.

5. M/s Shiva mission trust has done plantation on land and also constructed water tanks, swimming pool, residential house, toilets and some other pakka construction on the land which may be perused in the Google map of earlier date enclosed as Annexure-5. M/s Shiva Mission Trust has violated the conditions of permission and accordingly a fine of Rs. 20000/- was imposed to them by Naib Tehsildar, Tappa, Mandhata, district Khandwa vide their order dated 22/03/2014. Copy of the order is enclosed as Annexure -6 for perusal.
6. Excution of the project for construction of the Statue of Guru Shree Aadi Shankaracharya and the Shankar Museum being done by the Acharya Shankar Sanskritik Ekta Nyas Govt. of MP, Sanskriti Department and M.P. Tourism Development Corporation Limited. The approach road is being constructed by Public Works Department (PWD) of the State.

Observations :

Brief of observations during visit are as follows:

(A) Current status of project constructions :

1. A bridge across the river Narmada is under construction to reach to the Island. The Bridge is being constructed by the PWD of the State Govt.
2. A road of 14m width and 1.2 KM length is under construction from bridge to the Museum site. The road is also being constructed by the PWD of the State Govt. Out of 1.2 KM road length, 700 m length has been made by hill cutting and terraforming and remaining by filling.
3. For construction of the Shankar Museum, excavation work for foundation was observed. Excavated material has been stocked on the nearby land and it is proposed to be reused for filling work around the Museum by the Nyas.
4. For Construction of the Statue of Shree Guru Aadi Shankaracharya, excavation work for foundation was observed.

(B) Status of trees cuttings and permissions obtained :

1. Trees on the land of Approach Road were counted by the Revenue Department and accordingly permissions to cut the trees coming on the way of approach road were obtained by PWD. Sub Divisional officer Punasa district kandwa vide letter dated 10/11/2021 and 10/12/2021 have been allotted to cut total 1051 trees. Copies of the permission letters are enclosed as **Annexure 7 & 8**.
2. The PWD has cut total 1051 trees and deposited the wood received after cutting of the trees to forest depot Sanawad District Kandwa.
3. Counting of trees on the land of 11.56 ha. Allotted for the Statue and Museum (which includes land area of 1.00 ha. of Shiva Mission trust) has been conducted by the

Revenue Department and the Forest department prior to renewal of encroachment during March-April 2022 and 1181 trees and 4316 bans were found on the land area. Report & Panchnama in this regard is enclosed as **Annexure 9** for reference.

4. Shri Shailendra Mishra Assistant Director, Department of Sanskrit Cum Officer Incharge Acharya Shankar Sanskriti Ekata Nyas, Govt of MP has obtained permission for cutting of trees of land area 11.56 ha. The Sub Divisional officer Punasa District Kandwa has granted permission for cutting of trees vide order no 346 dated 24/03/2022. Copy of the order is enclosed as **Annexure 10**. As per the order, 207 trees of teak tree and 974 trees of neem, jamun, sitafal etc. (total-1081 trees) and 4316 bans have been granted.
5. During Visit of the committee, it has been observed that for construction of the road 1051 trees have been cut and only 200 trees from Museum site have been cut. As per information given during visit 218 more trees will be required to be cut from the Museum site. 1525 nos. of bans have also been cut for museum site. As mentioned above in this Parra 1469 trees and 1525 bans (Total 2994) are required to be cut for construction of the project including approach road.

(C) **Status of proposed plantation :**

1. The Department / Nyas has proposed to plant new trees to compensate ecological imbalance of the Island. Details of trees to be cut for completion of the Project and proposed plantation to be done is enclosed as **Annexure- 11**. Details are summarized as follows:
 1. Along both sides of the approach road (1.2 KM road length) 1200 trees are proposed to be planted. The Sub Divisional Officer Punasa District Khandwa has issued letter to the Shree Acharya Shankar Sanskritik Ekata Nyas for plantation along both sides of approach road vide their letter no 532 dated 29/06/2022. Copy of the letter is enclosed as **Annexure 12**.
 2. At Museum Site of 11.56 ha. land area, built up area will be approx. 4 ha. On remaining area densification of trees has been proposed to be done by planting 6025 trees in the area.
 3. Additional land of 36 ha. is also allotted to Shree Acharya Shankar Sanskritik Ekata Nyas for plantation on the Island on back side of the Museum site away from parikrama marg. Approx 30000 tree plantation has been proposed by the Nyas under densification of trees.
 4. The Forest Range Officer Punasa District Khandwa has been informed by MP state Tourism Development Corporation Ltd. vide letter no. 117 dated 25-06-2022 that 36 ha. land has been reserved to plant approx 30000 plants and in accordance to this 800 pits have been prepared for plantation. Copy of the letter is enclosed as **Annexure 13**.

5. As mentioned above in sub-paras no 1 to 3, total 37225 trees have been proposed to be planted on the Mandhata Island to compensate any adverse effect in the environmental conditions.
2. During visit, it has been observed that, plantation in the slope area of the Island towards left stream of the river has been started and approx. 470 pits have been found prepared for plantation. Plantation is proposed to be started from 28th July 2022 (Hariyali Amavasya) on 36 ha. land also.

(D) **Other Issues raised by the Applicant in the OA :**

1. The applicant has raised issues of ecological disturbance and silting problem in the river, flooding and pollution etc. due to construction of Approach Road, the Statue and the Museum on the Island and trees cutting. In this regard, it is pertinent to state that the project authorities have assured and proposed to plant 37225 new trees in place of 2994 trees to be cut which is more than 10 times in number as compared to number of trees to be cut. Therefore, adverse impact on the environmental conditions seems not arise. Due to dense plantation on both sides of the approach road and on other remaining area of the Island including valley and hill, number of plants will be more than at present and there seems no soil erosion or silting problem in the river.
2. The applicant has raised the issue regarding effect of use of bulldozers and heavy machineries on local wild life. In this regard, it is stated that water sprinkling by movable tankers is applied to suppress dust at construction site to control fugitive air pollution and seems no significant adverse effect on local wild lives.
3. The Museum site is located at approx. 300 m from north bank of the river and above 90m from the river. Plantation on Island has been proposed and boundary wall around Museum is also proposed to be constructed; hence there will be least possibility of dust or soil particles to be reached in the river.

(E) **Status of Environment Clearance and proposal for Air/Water pollution Control:**

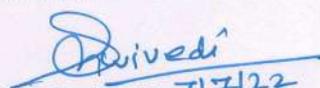
1. The Project has obtained Environmental Clearance from MP State Environment Impact Assessment Authority (MPSEIAA) vide letter issued dated 15-04-2022. The copy of the same is enclosed as Annexure 14.
2. The project authorities has proposed to install sewage treatment plant for treatment of any waste water to be generated from the premises and will be reused in plantation and greenbelt development on the Island only. As per information during visit, it has been told that there will not be any discharge of treated or untreated wastewater into the river.

- (F) Information summary provided by the Acharya Shankar Sanskritik Ekta Nyas Bhopal vide letter no. 1607 dated 02-07-2022 is enclosed as Annexure 15 for reference.

Conclusions:

1. The project authorities have obtained permission from the Sub Divisional Officer Punansa District Khandwa for cutting of trees for construction of the approach road and the Statue & Museum.
2. Counting of trees have been done prior to cut trees by the concerned department. 1051 trees were counted on the land of approach road. 1181 trees and 4316 bans were counted on the Museum site of 11.56 ha.
3. 1051 trees have already been cut for construction of the approach road. 200 trees & 1525 bans have been cut for construction of the Statue & Museum. From the Museum site 218 more trees are yet to be cut.
4. For approach road total 1051 trees and for Museum total 418 trees and 1525 bans are required to be cut. As mentioned above total number of trees and bans to be cut are 2994 for execution of the complete project.
5. The project authorities have started plantation and approx. 37225 trees are proposed to be planted on Mandhata Island for compensation of any adverse impact on environmental and to protect any soil erosion or silting etc. while total trees to be cut are 2994. Plantation proposed is more than 10 times of the plants to be cut for the project. Result of the proposed plantation, densification of trees on the Island will take place and will improve the environmental conditions of the area as well.
6. The applicant was permitted to do plantation only on 1.00 ha Government land but the applicant had violated the conditions of permission by construction of residential house, toilets, swimming pools etc. and fine of Rs. 20,000 was also imposed on the applicant trust by Naib Tehsildar Tappa Mandhata, District Khandwa. Now permission has been cancelled by the Collector Khandwa and encroachments and some of the constructions have been removed.
7. Environmental Clearance (EC) from MPSEIAA as per requirement of EIA Notification 2006 for building projects has been obtained and the project is under construction as per EC.
8. The Project Authorities has proposed to install Sewage Treatment Plant as per EC condition and to reuse treated effluent for plantation and assured not to discharged any waste water in the river.
9. The Project Authorities has proposed to take care any water and air pollution during construction phase also.

Photographs taken during visit may be observed which are included in the report.
Enclosures: As above


(S N Dwivedi) 7/7/22
Regional Officer
MPPCB Indore


(Devanshu Shekhar)
District Forest Officer
Khandwa

Photographs



Mandhata Island Omkar parvat



River Narmada at Omkareshwar



Road Construction



Road Construction



Road Construction by Hill Cutting



Road Construction



Excavation For Museum



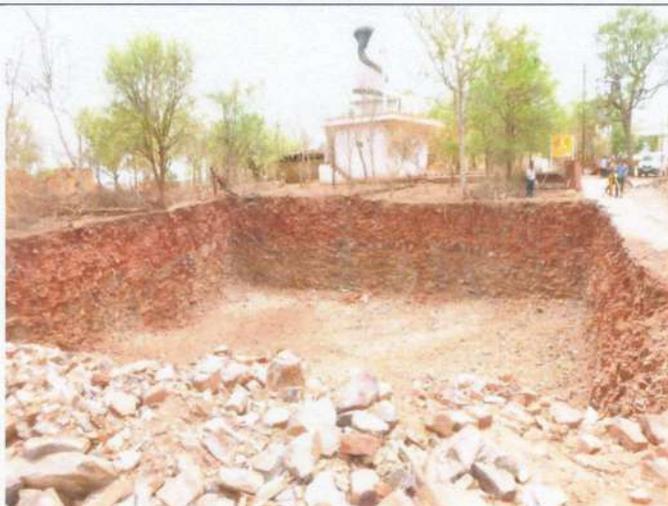
Construction by Shiva Mission



Construction by Shiva Mission
Shown at Museum site



Construction by Shiva Mission
Shown at Museum site



Excavation For Statue



Construction by Shiva Mission



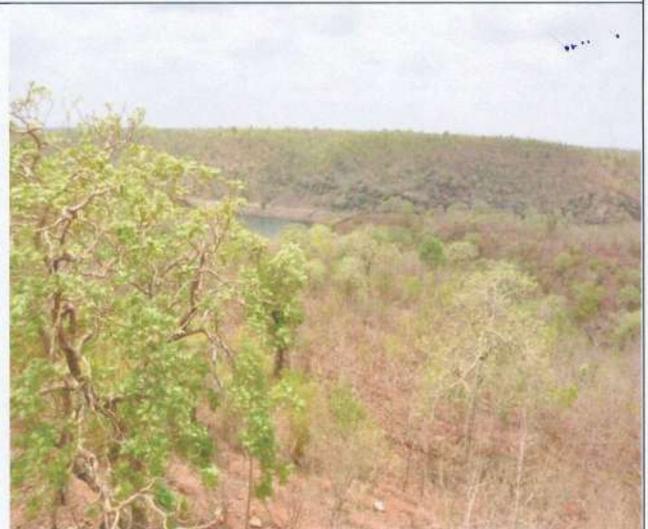
Pits prepared for plantation



Pits prepared for plantation



Area for Proposed Plantation (36 Ha.)



Area for Proposed Plantation (36 Ha.)



Area for Proposed Plantation (36 Ha.)



Area for Proposed Plantation (36 Ha.)



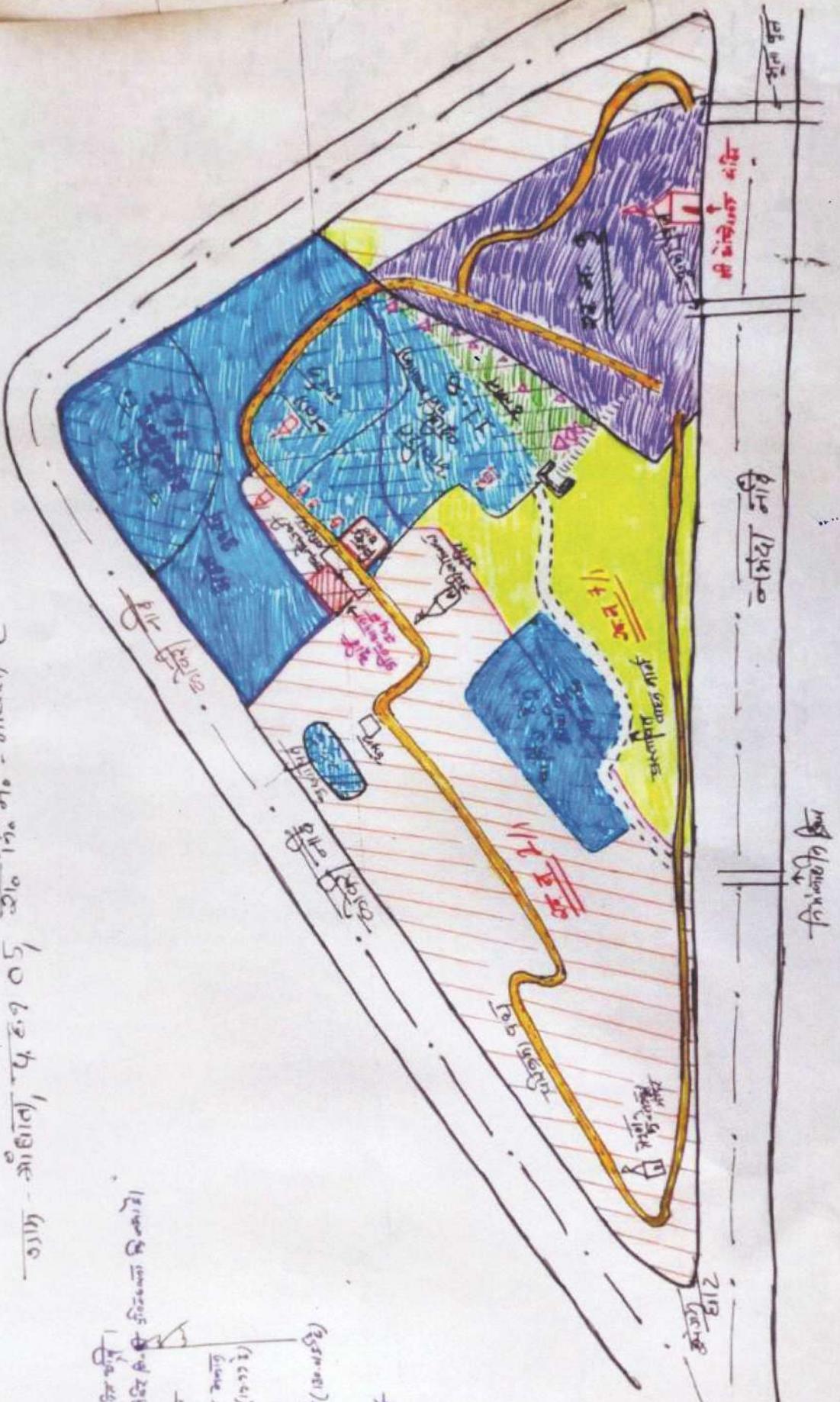
Annexure-1

Location of Mandhata Parvat and River Narmada at Omkareshwar, District-Khandwa (M.P.)

०३११ - सीडीएल, ५.६.१०५ डा० नि.मं. - सीडीएल (सुदूर उत्तराखण्ड में स्थित) के लिए एक योजना (सुदूर उत्तराखण्ड में स्थित)

नमस्ते नमस्ते

- अंकित**
- ← अंकित स्थान को दर्शाता है।
 - ← अंकित स्थान के लिए निर्धारित स्थान।
 - ← अंकित स्थान के लिए निर्धारित स्थान।



अंकित नमस्ते

अंकित नमस्ते

अंकित नमस्ते

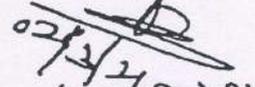
:: न्यायालय कलेक्टर, जिला-खण्डवा ::
:: संशोधित आदेश ::

राजस्व प्रकरण क्रमांक 63-अ-59/2020-21

ग्राम, मांघाता, तहसील-पुनासा

प्रमुख सचिव, मध्यप्रदेश शासन, संस्कृति विभाग, भोपाल ने आदि गुरु शंकराचार्य की मूर्ति स्थापना एवं अन्य कार्यों के लिये ग्राम मांघाता, तहसील पुनासा में वेदान्त संस्थान से लगी हुई अतिरिक्त भूमि लगभग 15 हेक्टेयर की मांग किए जाने पर न्यायालयीन आदेश क्रमांक 3128/वाचक कले/2021, दिनांक 23.02.2021 से उक्त भूमि पार्किंग एवं अस्थायी आवास निर्माण हेतु संस्कृति विभाग को हस्तांतरित की गई है। चूंकि आवेदित भूमि का उपयोग प्रतिमा एवं संग्रहालय की स्थापना हेतु किया जाना है।

2- अतः पूर्व में जारी आदेश दिनांक 23.02.2021 में आंशिक संशोधन करते हुए ग्राम मांघाता, तहसील पुनासा स्थित शासकीय भूमि खसरा नंबर 7/1 रकबा 19990 हेक्टेयर गद नजूल में से 1.00 हेक्टेयर भूमि पूर्व में शिवा मिशन न्यास को वृक्षारोपण लगाने हेतु दी गई अनुमति को निरस्त करते हुए ग्राम मांघाता, तहसील पुनासा स्थित शासकीय भूमि खसरा नंबर 7/1 रकबा 19990 हेक्टेयर गद नजूल में से 1.50 हेक्टेयर भूमि पार्किंग एवं अस्थायी आवास के स्थान पर प्रतिमा एवं संग्रहालय की स्थापना हेतु मध्यप्रदेश शासन, संस्कृति विभाग को हस्तांतरित की जाती है।


(अनंद द्विवेदी)

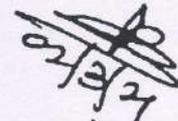
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जिला-खण्डवा.

खण्डवा, दिनांक 02.03.2021.

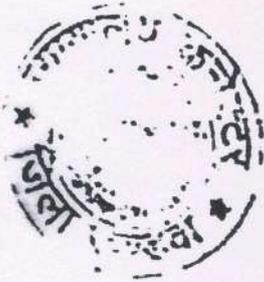
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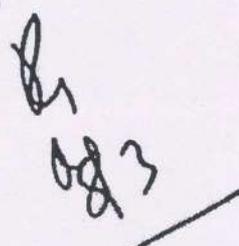
- 1- प्रमुख सचिव, म.प्र.शासन, संस्कृति विभाग, वल्लभ भवन, भोपाल की ओर सूचनाथ प्रेषित।
- 2- डॉ शैलेन्द्र मिश्र, न्यास प्रभारी, आचार्य शंकर अंतर्राष्ट्रीय वेदान्त संस्थान, संस्कृति विभाग, भोपाल की ओर सूचनाथ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 3- अनुविभागीय अधिकारी (राजस्व) पुनासा की ओर मय मूल प्रकरण के संलग्न कर, लेख है कि वे आदेश अनुरूप शासकीय अगिलेख में संशोधन कराकर, संशोधित खसरे की प्रति प्रकरण में संलग्न करें। सम्पूर्ण कार्यवाही पश्चात् अगिलेख कोष्ट में जगा किये जाने हेतु प्रकरण व्यवस्थित कर वापिस करें।
- 4- तहसीलदार, पुनासा
- 5- नायब तहसीलदार, टप्पा मांघाता की ओर सूचनाथ एवं आवश्यक कार्यवाही हेतु अगेषित।



कलेक्टर,

जिला-खण्डवा.





कार्यालय अनुविभागीय अधिकारी, खण्डवा

(18)

क्रमांक

/री-2/08

खण्डवा, दिनांक 12.5.2008

//आदेश//

कलेक्टर पूर्व निमाड़ खण्डवा के न्यायालय में संस्थित राजस्व प्रकरण क्रमांक 46/अ-59/2007-08 में आदेश दिनांक 9.5.2008 अनुसार आवेदक/संस्था शिवा मिशन न्यास (रजि.) ग्वालियर, शाखा गणेश नगर ओंकारेश्वर को ग्राम मांधाता की शासकीय भूमि खसरा नंबर 7/1 मद नजूल में से 1.00 हेक्टर भूमि वृक्ष लगाने एवं उद्यान विकसित करने हेतु निम्नलिखित शर्तों पर अनुमति प्रदान की जाती है :-

- 1- शासकीय भूमि खसरा नंबर 7/1 पर म0प्र0शासन का ही स्वामित्व रहेगा, -- संस्था इस भूमि पर किसी प्रकार का हक अधिकार का दावा नहीं करेगी।
- 2- वृक्षारोपण कार्य से सार्वजनिक मार्ग अथवा सार्वजनिक निस्तार, यातायात में किसी भी प्रकार से बाधा उत्पन्न न हो।
- 3- खसरा नंबर 7/1 में जिन संस्थाओं को शासन द्वारा कुछ भूमि आवंटित की जा चुकी है, आवंटित भूमि छोड़कर वृक्षारोपण कार्य किया जावे।
- 4- वृक्षारोपण कार्य के अलावा अन्य किसी भी प्रकार का कार्य अथवा निर्माण कार्य प्रतिबंधित रहेगा।



क्रमांक 1116 /री-2/08

प्रतिलिपि :-

- 1- कलेक्टर महोदय पूर्व निमाड़ खण्डवा की ओर सूचनार्थ प्रेषित।
- 2- अति. तहसीलदार, वृत्त मांधाता की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
- 3- राजस्व निरीक्षक मांधाता/पटवारी हल्का नंबर 3 मांधाता
- 4- संस्थापक, शिवा मिशन न्यास (रजि.) ग्वालियर, शाखा गणेश नगर ओंकारेश्वर

सही-

अनुविभागीय अधिकारी
खण्डवा
खण्डवा, दिनांक 12.5.2008

नोट पटवारी रेकार्ड में 1 हेक्टर जमीन

शिवा मिशन न्यास (रजि.) ग्वालियर, शाखा गणेश नगर

ओंकारेश्वर

शुभचिन्ता

खण्डवा

अनुविभागीय अधिकारी
खण्डवा

Area Occupied by Shiva Mission Trust.

Land Area - 2.65 Ha.

133 - 88

201-472
30-472

Annexure - 5



न्यायालय नायब तहसीलदार टप्पा मांघाता जिला खंडवा म.प्र.

रा.प्र.क. 404 अ/68 2013-14
ग्राम- मांघाता

मध्य प्रदेश शासन

- आवेदक

विरुद्ध

शिवा मिशन अध्यक्ष अनुराग पिता प्रतापसिंह
निवासी ग्वालियर

- अनावेदक

" आदेश "

(पारित दिनांक 22.03.2014)

प्रकरण का संक्षेप में विवरण इस प्रकार है, कि पटवारी हल्का नम्बर 05 के ग्राम मांघाता द्वारा माननीय उच्च न्यायालय जबलपुर की रिट पिटीशन नं. 957/14, दिनांक - 27.01.2014 के निर्देश एवं पालन में ग्राम पटवारी मांघाता के द्वारा लिखित में अतिक्रमण रिपोर्ट मय पंचनामा प्रस्तुत की गई है. कि ग्राम मांघाता की भूमि खसरा नम्बर 7/1 मद शासकीय नजुल रकबा 19.990 पैकी रकबा 370 X 370 फीट पर अनावेदक कैलाश धाम नक्षत्र गार्डन अध्यक्ष अनुराग पिता प्रतापसिंह द्वारा प्रश्नाधिन भूमि पर पानी की टंकी, आवास, शौचालय, तरणताल आदि पर बिना सक्षम अनुमति के अवैध निर्माण किया है।

प्रकरण दर्ज किया जाकर अनावेदक शिवा मिशन को सूचना पत्र जारी किया गया। अनावेदक द्वारा उक्त सूचना पत्र का जवाब प्रस्तुत कर निवेदन किया कि प्रश्नाधिन भूमि पर अनावेदक द्वारा किसी प्रकार का अतिक्रमण नहीं किया गया है, कलेक्टर महोदय खण्डवा द्वारा प्रश्नाधिन भूमि खसरा नम्बर 7/1 में से 1.00 हेक्टेयर भूमि अनावेदक को वृक्ष लगाने एवं उद्यान विकसित करने हेतु आवंटीत की गई है, जिसके बाबत अनुविभागीय अधिकारी अनुभाग खण्डवा का आदेश पारित किया गया जिसकी छायाप्रति संलग्न हैं।

उक्त भूमि पर अनावेदक का राजस्व भूमि में नामांतरण भी किया गया है, अनावेदक द्वारा वृक्षारोपण कर औषधी वृक्ष एवं नक्षत्र एवं ग्रहों के पौधे रोपित कर उद्यान विकसित किया गया। पौधों के विकास के लिये पानी की टंकी बनाई गई है। वनस्पति विशेषज्ञों की संगोष्ठी के लिये अनुसंधान केन्द्र मृदा उर्वरक कक्ष आदि हेतु भवन निर्माण किया गया है। ओंकारेश्वर परिक्रमा मार्ग एवं वहाँ के वासीयों के लिये थोड़ी देर विश्राम हेतु एक टीन शेड (प्रतिक्षालय) बनाया है। परिक्रमा वासी खुले में शौच न करे इसलिये शौचालय की व्यवस्था की गई है। इस प्रकार अनावेदक द्वारा किसी प्रकार का अतिक्रमण या अवैध निर्माण नहीं किया गया गिस्तत जवाब शामिल फाईल है।

सत्य प्रतिलिपि
प्रधान प्रविधिकार
तहसील पुनासा

नायब तहसीलदार
टप्पा मांघाता
तहसील पुनासा

निरंतर.....02

प्रकरण में शासन साक्ष्य हेतु हल्का न. 05 पटवारी हरेसिंह गवल्या के कथन अंकित किये गये हैं पटवारी द्वारा मुख्य परीक्षण में बताया गया है कि ग्राम मांघाता स्थित शासकीय भूमि मद नजुल के पैकी रकबा 370 X 370 फीट पर अनावेदक द्वारा मकान, दुकान, पानी की टंकी, शौचालय, प्रतिकालय आदि पक्का निर्माण किये जाने पर मय पंचनामा अतिक्रमण रिपोर्ट न्यायालय में प्रस्तुत की गई जिस पर मेरे हस्ताक्षर हैं।

पटवारी का प्रतिपरीक्षण अनावेदक श्री माहेरवरी अधिवक्ता द्वारा किया गया जिसमें पटवारी ने बताया कि अनावेदक को प्रश्नाधिन भूमि आवंटीत नही की गई हैं अनावेदक को प्रश्नाधिन भूमि खसरा नम्बर 7/1 नजुल में से 1.00 हेक्टेयर भूमि पर वृक्षारोपण एवं उद्यान विकसित करने की अनुमति प्रदान की गई है अनावेदक द्वारा एक हेक्टेयर से अधिक भूमि पर कब्जा किया हुआ है जिसे मैने नक्शे में लाल स्याही से दर्शाया है।

पटवारी परीक्षण में पटवारी द्वारा स्वीकार किया गया कि उद्यान विकसित करने हेतु पानी की टंकी की आवश्यकता पडती हैं, परिक्रमा वासीयो की सुविधा के लिये उनके रूकने के लिये टीन शेड, पीने के पानी एवं शौचालय की आवश्यकता होती है यह भी स्वीकार किया की हजारो श्रद्धालु परिक्रमा करने यहा पहुंचते हैं।

पटवारी द्वारा प्रतिपरीक्षण मे बताया गया कि प्रश्नाधिन भूमि पर निर्मित भवन 02 मंजिला होकर आवासीय जैसा लगता हैं। विस्तृत व प्रतिपरीक्षण शामिल फाईल है।

अनावेदक साक्ष्य रमेश पिता मिट्टुलाल नरीया के कथन अंकित किये गये जो शामिल फाईल है उन्होने अपने कथनो मे जवाब में उल्लेखित तथ्यो को ही दोहराया है। अनावेदक द्वारा अपने अभिभाषक के माध्यम से लिखित में तर्क भी पेश किये गये है जिसमें उल्लेख है कि अनावेदक द्वारा खसरा न. 7/1 की भूमि रकबा 370 X 370 फीट पर किसी प्रकार का अतिक्रमण नही किया गया है शासन की अनुमति से ही विधिक कब्जा है कलेक्टर खण्डवा के द्वारा प्रकरण क्रमांक/46/अ/59/2007-08 में पारित आदेश दिनांक 09.05.2008 के अनुसार प्रश्नाधिन भूमि शिवा मिशन न्यास रजि. ग्वालियर शाखा गणेशनगर द्वारा ग्राम मांघाता की शासकीय भूमि खसरा नं० 7/1 मद नजुल में से 1.00 हेक्टेयर भूमि उद्यान विकसित एवं वृक्षारोपण हेतु अनुमति प्रदान की गई थी पटवारी ने अपने कथन में उक्त भूमि पर निवासी भवन, तरणताल, पानी की टंकीया, प्रतिकालय आदि बनाकर 370 X 370 फीट पर अनावेदक का अतिक्रमण बताया है। पटवारी द्वारा संलग्न नक्शे में अतिक्रमण को लाल स्याही से दर्शाया गया है यह दोनो दस्तावेज मौके स्थिति एवं विश्वसनियता को नही दर्शाते हैं पटवारी द्वारा पंचनामा किस दिनांक को किसकी उपस्थिति में बनाया गया हैं। यह भी प्रमाणित नही होता हैं, पटवारी का कथन मानने योग्य एवं विश्वास करने योग्य नही हैं। अनावेदक द्वारा किसी प्रकार का कोई अतिक्रमण नही किया गया है 1.00 हेक्टेयर भूमि पर विधिक अनुमति से अधिपत्य हैं शासन ने जिस उद्देश्य हेतु उक्त भूमि आवंटीत की है उसको प्रमाणित किया है। विस्तृत तर्क शामिल फाईल है।

निरंतर पेज.....03

सत्य प्रतिनिधि

प्रधान प्रतिनिधिकार
तहसील पुनासा

मायब तहसीलदार
टप्पा मांघाता
तहसील पुनासा

उपरोक्त अनुसार विवेचना पटवारी की रिपोर्ट व पंचनामा आवेदक का जवाब साक्ष्य व लिखित तर्क का अवलोकन करने के उपरांत मैं इस निष्कर्ष पर पहुंचता हूँ कि ग्राम मांघाता पटवारी हल्का न. 05 की शासकीय नजुल मद की भूमि खसरा न. 7/1 रकबा - 19.990 पैकी रकबा 1.00 हेक्टेयर भूमि पर अनावेदक शिवा मिशन को वृक्ष लगाने एवं उद्यान विकसित करने हेतु अनुविभागीय अधिकारी खण्डवा द्वारा अनुमति दी गई थी। यह तथ्य सही है, कि अनावेदक द्वारा उक्त अनुमति प्राप्त भूमि के अतिरिक्त भूमि पर अतिक्रमण किया होने एवं अनाधिकृत रूप से निर्माण कर लेने से पटवारी द्वारा अनावेदक के विरुद्ध अतिक्रमण रिपोर्ट प्रस्तुत की गई है। प्रकरण में संलग्न अनुविभागीय अधिकारी महोदय राजस्व के पत्र क्रं. 1116/सी-2/2008/8 दिनांक 12.05.2008 के आदेश में अनुमति की शर्तों अनुसार क्रं.-1 प्रश्नाधिन भूमि पर स्वामित्व म.प्र. शासन का ही रहेगा, वह संस्था इस भूमि पर किसी भी प्रकार हक्क अधिकार या दावा नहीं करेगी। बिन्दू क्रं. 4 अनुसार वृक्षारोपण कार्य के अलावा अन्य किसी भी प्रकार का कार्य अथवा निर्माण कार्य प्रतिबंधित रहेगा। अर्थात् उक्त आदेश से भूमि पर लीज, पट्टा, या स्वामित्व का अधिकार संस्था को प्राप्त नहीं है। उक्त भूमि म. प्र. शासन की ही मानी जावेगी। अनावेदक ने अपने जवाब में उक्त प्रश्नाधिन भूमि को आवंटित होना बार-बार बताया जाकर वृक्ष लगाने उद्यान विकसित करने इत्यादि के लिये पानी की टंकी, शौचालय निर्माण, भवन, स्टोर कक्ष, तरणताल आदि का निर्माण किया जाना स्वीकार किया गया है।

प्रकरण में अनावेदक द्वारा अपने पक्ष में उक्त भूमि का नामान्तरण होना बताया है, जबकी राजस्व अभिलेखों के कॉलम नम्बर 03 में प्रश्नाधिन भूमि शासकीय नजुल दर्ज है एवं कालम न. 12 में वृक्षारोपण के लिये अनावेदक को शर्त अनुमति प्रदान की गई है किन्तु अनावेदक शिवा मिशन न्यास द्वारा वृक्षारोपण एवं उद्यान विकास के साथ-साथ अवैध रूप से बिना किसी सक्षम अनुमति के टंकी निर्माण, तरणताल, आवासीय भवन, शौचालय आदि का निर्माण किया है जो मौके की स्थिति अनुसार प्रमाणित भी होता है, शासन निर्देशानुसार किसी भी प्रकार का स्थायी निर्माण करने से पूर्व सक्षम अधिकारी से निर्माण की अनुमति ली जाना अनिवार्य है किन्तु अनावेदक शिवा मिशन द्वारा किसी भी प्रकार की अनुमति प्राप्त नहीं की गई है ना ही इस न्यायालय में निर्माण संबंधित को दस्तावेज प्रस्तुत किये गये हैं इससे यह स्पष्ट है कि ग्राम मांघाता की शासकीय नजुल की भूमि खसरा नं. 7/1 रकबा 19.990 पैकी रकबा 370 X 370 फीट पर अनावेदक द्वारा वृक्षारोपण एवं उद्यान विकसित के अतिरिक्त टंकी निर्माण, तरणताल, आवासीय भवन, शौचालय आदि का पक्का निर्माण किया है जो अतिक्रमण की श्रेणी में आता है अतः म.प्र.मु.रा.स. 1950 की धारा 248 के तहत अनावेदक संस्था शिवा मिशन न्यास द्वारा खसरा नं. 7/1 रकबा 19.990 पैकी रकबा 370 X 370 फीट पर अनाधिकृत रूप से किये निर्माण कार्य अतिक्रमण की श्रेणी में आने से एवं अतिक्रमण प्रमाणित होने से रुपये 20,000/- (बीस हजार रुपये) अर्थदण्ड आरोपित किया जाता है, एवं अनावेदक संस्था शिवा मिशन को आदेशित किया जाता है, कि वे सात दिवस में, अनावश्यक रूप से किये गये निर्माण कार्य को हटा लें। नियत अवधि में अतिक्रमण नहीं हटाने पर बल पूर्वक अतिक्रमण हटाया जावेगा जिसको हटाने का खर्च भी अनावेदक संस्था को देना होगा।

उक्त आदेश आज खुले न्यायालय में पारित एवं उद्घोषित किया गया है।

सत्य प्रतिलिपि

प्रधान प्रतिनिधिकार
तहसील पुनासा

नायब महसूलदार
तहसील पुनासा

कार्यालय अनुविभागीय अधिकारी एवं दण्डाधिकारी, अनुभाग-पुनारा जिला खंडवा

प्रक्र. / 08/अ-62/2021-22

ग्राम मांघाता तह. पुनारा

1- कार्यपालन सचिव, लोक निर्माण विभाग सेतु निर्माण, खंडवा - आवेदक

--गिरात--

म.प्र. शासन

- आदेश -

आवेदक कार्यपालन सचिव, लोक निर्माण विभाग म.प्र. सेतु निर्माण खंडवा द्वारा आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक पहुंच मार्ग बनाये जाने वाले मार्ग में आने वाले वृक्षों को लक्षण कार्य हेतु ग्राम गोदडपुरा रा.नि. मंडल मांघाता की आकार पर्यंत शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल 10.00 मीटर चौड़ा मार्ग बनाया जाना है, 10.00 मीटर चौड़ाई मार्ग के दोनों ओर 2-2 मीटर अतिरिक्त भूमि इस प्रकार चौड़ाई मार्ग में दोनों ओर 2-2 मीटर अतिरिक्त भूमि इस प्रकार प्रस्तावित मार्ग 14.00 मीटर उप वनमंडलाधिकारी पुनारा सा. का पत्र क्रमांक ना. चि/221/1838 पुनारा दिनांक 11.08.2021 के उक्त प्रस्तावित मार्ग में लगभग 950 मीटर लम्बाई एवं 14 मीटर चौड़ाई में आने वाले वृक्षों का दिनांक 14.09.2021 को संयुक्त निरीक्षण किया गया। उक्त भूमि ग्राम मांघाता आकार पर्यंत की भूमि ख.न 7/1 रकबा 19.990 है, गद नजूल भूमि है। संयुक्त दल द्वारा उक्त प्रस्तावित मार्ग में 311 वृक्षों को सूचितबद्ध किया गया है, सूची पर संयुक्त दल द्वारा हस्ताक्षर किये हैं जिसमें 159 वृक्ष तथा अरकाट 152 वृक्ष बताये हैं। उक्त वृक्षों को सामान्य वन मंडल अधिकारी द्वारा सूचीबद्ध किया गया है। संलग्न सूची अनुसार कुल 311 जिसमें 159 वृक्ष सागौन एवं फलदाल तथा 152 वृक्ष अरकाट बाधित वृक्षों फलदार/अफलदार को काटने की अनुमति प्रदान की जाये।

कलेक्टर महोदय खंडवा द्वारा प्रकरण क्रमांक 8/अ-62/2021-22 आदेशिका दिनांक 08.11.2021 के माध्यम से आकार शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक पहुंच मार्ग निर्माण कार्य हेतु आने वाले ग्राम गोदडपुरा में प्रस्तावित भूमि पर संलग्न सूची अनुसार बाधित कुल 311 वृक्षों को काटने की अनुमति अनुविभागीय अधिकारी लोक निर्माण विभाग सेतु निर्माण उपसमाग खंडवा को म.प्र. मू-राजस्व संहिता 1959 की धारा 240 एवं 241 तथा इसके अंतर्गत बने नियमों के अनुसार इस शर्त पर प्रदान की जाती है कि वृक्षों की समस्त लकड़ी वन विभाग को हस्तांतरित कर प्राप्त राशि राजस्व के मद में जमा कराई जायेगी। इन वृक्षों की कटाई का कटाई से लेकर परिवहन तक का पर्यवेक्षण अनुविभागीय अधिकारी रा. स्वयं करेंगे जिससे की राजस्व की हानि न हो साथ ही इस आशय की 'अंडरटेकिंग' प्राप्त कर प्रकरण में संलग्न करें कि वे मार्ग का निर्माण कार्य रोड के दोनों तरफ दो गुना वृक्ष/पीछे लगाने का एवं उनके रखरखाव का कार्य विभाग के माध्यम से किया जायेगा। तदुपरांत कटाई/छटाईकी विधिवत अनुमति जारी करें।

कलेक्टर महोदय खंडवा द्वारा क्रमांक 8/अ-62/2021-22 आदेशिका दिनांक 08.11.2021 के माध्यम से आकार शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक पहुंच मार्ग निर्माण कार्य हेतु आने वाले ग्राम गोदडपुरा में प्रस्तावित भूमि पर संलग्न सूची अनुसार बाधित कुल 311 वृक्षों को काटने की अनुमति अनुविभागीय अधिकारी लोक निर्माण विभाग सेतु निर्माण उपसमाग खंडवा को म.प्र. मू.रा.स. की धारा 240 एवं 241 के प्रावधानों के तहत प्रदान निम्न शर्तों के अधीन अनुमति प्रदान की गई है। प्रकरण में आवेदक विभाग द्वारा चाही गई अंडरटेकिंग एवं वन विभाग द्वारा मांग की गई राशी जमा कर रसीद प्रस्तुत की है।

- 1- वृक्षों की समस्त लकड़ी वन विभाग को हस्तांतरित कर प्राप्त राशि राजस्व के मद में जमा कराई जायेगी।
- 2- इन वृक्षों की कटाई का कटाई से लेकर परिवहन तक का पर्यवेक्षण नायब तहसीलदार मांघाता के द्वारा किया जायेगा। जिससे राजस्व हानी न हो।

अनुविभागीय अधिकारी
लोक निर्माण विभाग
खंडवा-पुनारा

- 3- प्रकरण में लोक निर्माण विभाग सेतु निर्माण संभाग से इस आशय की आण्डर टैकिंग प्रस्तुत करें की परियोजना कार्य पूर्ण होने से पूर्व दो गुना वृक्ष/पौधे लगाने एवं उनके रखरखाव का कार्य लोक निर्माण विभाग सेतु निर्माण संभाग द्वारा कन्सेशनायर के माध्यम से किया जावेगा तदुपरांत वृक्षों के कटाई/छटाई की जायेगी।
- 4- काटे जाने वाले वृक्षों की कटाई तथा नीलामी नायब तहसीलदार के पर्यवेक्षण एवं निर्देशन में संबंधित परियोजना के अधिकारी द्वारा विहित प्रक्रिया का पालन करते हुये की जायेगी नीलामी हेतु वन विभाग द्वारा किये गये मुल्यांकन के समतुल्य आधार मूल्य रखा जाएगा और नीलामी में प्राप्त राशि शासकीय खजाने में जमा की जायेगी।
- 5- संबंधित इस बात का ध्यान रखेगे की जिन वृक्षों को काटे जाने की अनुमति प्रदान की जा रही है केवल उन्हें वृक्षों को काटा जाए कोई अन्य वृक्ष नहीं काटा जाये।
- 6- शर्तों का उल्लंघन होने पर अनुमति स्वतः निरस्त मानी जायेगी।


अनुविभागीय अधिकारी (रा)
अनुभाग-पुनासा
पुनासा,दिनांक- 10.11.2021

क.क./प्रवा/2021/2343
तिलिपि:-

- कलेक्टर महोदय, वाचक शाखा खंडवा की ओर सूचनार्थ।
- वन मंडलाधिकारी, वन विभाग खंडवा
- कार्यपालन यंत्री लोक निर्माण विभाग सेतु निर्माण संभाग खंडवा की ओर पालनार्थ।
- उप वन मंडलाधिकारी, वन विभाग पुनासा
- तहसीलदार/नायब तहसीलदार मांधाता
- राजस्व निरीक्षक मांधाता
- हल्का पटवारी मांधाता


अनुविभागीय अधिकारी (रा)
अनुभाग-पुनासा

कार्यालय अनुविभागीय अधिकारी एवं दण्डाधिकारी, अनुभाग-पुनासा जिला खंडवा

प्रकं./ 07/अ-62/2021-22

ग्राम मांधाता तह. पुनासा

1- अनुविभागीय अधिकारी, लोक निर्माण विभाग सेतु निगम, खंडवा - आवेदक

-विरुद्ध-

म.प्र. शासन

- आदेश -

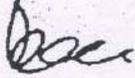
आवेदक अनुविभागीय अधिकारी लोक निर्माण विभाग म.प्र. सेतु निगम खंडवा द्वारा आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक पहुंच मार्ग बनाये जाने वाले मार्ग में आने वाले वृक्षों कुल उन्नयन कार्य हेतु ग्राम गोदडपुरा रा.नि. मंडल मांधाता की आकार पर्वत शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल 400 मीटर लम्बाई एवं 10 मीटर चौड़ाई का मार्ग बनाया जाना है, 10.00 मीटर चौड़ाई मार्ग के दोनो ओर 2-2 मीटर अतिरिक्त भूमि इस प्रकार चौड़ाई मार्ग में दोनो ओर 2-2 मीटर अतिरिक्त भूमि इस प्रकार प्रस्तावित मार्ग 14.00 मीटर उप वनमंडलाधिकारी पुनासा सा. का. पत्र क्रमांक मा.चि/221/1838 पुनासा दिनांक 11.08.2021 के उक्त प्रस्तावित मार्ग में लगभग 950 मीटर लम्बाई एवं 14 मीटर चौड़ाई में आने वाले वृक्षों का दिनांक 14.09.2021 को संयुक्त निरीक्षण किया गया। उक्त भूमि ग्राम मांधाता ओंकार पर्वत की भूमि ख.न 7/1 रकबा 19.990 है. मद नजूल भूमि है। संयुक्त दल द्वारा उक्त प्रस्तावित मार्ग में 740 वृक्षों को सूचितबद्ध किया गया है, सूची पर संयुक्त दल द्वारा हस्ताक्षर किये है, जिसमें 712 पौधे रोपित एवं 28 पौधे प्राकृतिक रूप से पाये गये। कुल 740 वृक्ष प्रस्तावित मार्ग में है। संभागीय प्रबंधक खंडवा परियोजना मंडल खंडवा द्वारा उनके पत्र क्रमांक ववि/माचि/3729 दिनांक 15.10.2021 के द्वारा उक्त 740 रोपित वृक्षों को उक्त प्रयोजन काटे जाने की अनुमति दी जा सकती है। सूची अनुसार प्रकरण में नियमानुसार वृक्षों की कटाई/छटाई किये जाने की अनुमति प्रदान करने की अनुशंसा की है।

कलेक्टर महोदय खंडवा द्वारा प्रकरण क्रमांक 7/अ-62/2021-22 आदेशिका दिनांक 06.12.2021 के माध्यम से ओंकार शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक पहुंच मार्ग निर्माण कार्य हेतु आने वाले ग्राम गोदडपुरा में प्रस्तावित भूमि पर संलग्न सूची अनुसार बाधित कुल 740 वृक्षों को काटने की अनुमति अनुविभागीय अधिकारी लोक निर्माण विभाग सेतु निर्माण उपसंभाग खंडवा को म.प्र. भू-राजस्व सहिता 1959 की धारा 240 एवं 241 तथा इसके अंतर्गत बने नियमों के अनुसार इस शर्त पर प्रदान की जाती है कि वृक्षों की समस्त लकड़ी वन विभाग को हस्तांतरित कर प्राप्त राशि राजस्व के मद में जमा कराई जायेगी। इन वृक्षों की कटाई का काटाई से लेकर परिवहन तक का पर्यवेक्षण अनुविभागीय अधिकारी रा. स्वयं करेंगे जिससे की राजस्व की हानि न हो साथ ही इस आशय की 'अंडरटेकिंग' प्राप्त कर प्रकरण में संलग्न करें कि वे मार्ग का निर्माण कार्य रोड के दोनो तरफ दो गुना वृक्ष/पौधे लगाने का एवं उनके रखरखाव का कार्य विभाग के माध्यम से किया जावेगा। तदुपरांत कटाई/छटाई की विधिवत अनुमति जारी करें।

कलेक्टर महोदय खंडवा द्वारा क्रमांक 7/अ-62/2021-22 आदेशिका दिनांक 06.12.2021 के माध्यम से ओंकार शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक पहुंच मार्ग निर्माण कार्य हेतु आने वाले ग्राम गोदडपुरा में प्रस्तावित भूमि पर संलग्न सूची अनुसार बाधित कुल 740 वृक्षों को काटने की अनुमति अनुविभागीय अधिकारी लोक निर्माण विभाग सेतु निर्माण उपसंभाग खंडवा को म.प्र. भू.रा.स. की धारा 240 एवं 241 के प्रावधानों के तहत प्रदान निम्न शर्तों के अधीन अनुमति प्रदान की गई है। प्रकरण में आवेदक विभाग द्वारा चाही गई अंडरटेकिंग एवं वन विभाग द्वारा मांग की गई राशि जमा कर रसीद प्रस्तुत की है।

- 1- वृक्षों की समस्त लड़ी वन विभाग को हरतांतरित कर प्राप्त राशि राजस्व के मद में जमा कराई जायेगी।
- 2- इन वृक्षों की कटाई का कटाई से लेकर परिवहन तक का पर्यवेक्षण नायब तहसीलदार मांघाता के द्वारा किया जायेगा। जिससे राजस्व हानी न हो।
- 3- प्रकरण में लोक निर्माण विभाग सेतु निर्माण संभाग से इस आशय की आण्डर टेंकिंग प्रस्तुत करें की परियोजना कार्य पूर्ण होने से पूर्व दो गुना वृक्ष/पौधे लगाने एवं उनके रखरखाव का कार्य लोक निर्माण विभाग सेतु निर्माण संभाग द्वारा कन्सेशनायर के माध्यम से किया जावेगा तदुपरांत वृक्षों के कटाई/छटाई की जायेगी।
- 4- काटे जाने वाले वृक्षों की कटाई तथा नीलामी नायब तहसीलदार के पर्यवेक्षण एवं निर्देशन में संबंधित परियोजना के अधिकारी द्वारा विहित प्रक्रिया का पालन करते हुये की जायेगी नीलामी हेतु वन विभाग द्वारा किये गये मुल्यांकन के समतुल्य आधार मूल्य रखा जाएगा और नीलामी में प्राप्त राशि शासकीय खजाने में जमा की जायेगी।
- 5- संबंधित इस बात का ध्यान रखेगे की जिन वृक्षों को काटे जाने की अनुमति प्रदान की जा रही है केवल उन्हें वृक्षों को काटा जाए कोई अन्य वृक्ष नहीं काटा जाये।
- 6- शर्तों का उल्लंघन होने पर अनुमति स्वतः निरस्त मानी जायेगी।




अनुविभागीय अधिकारी (रा)
अनुभाग-पुनासा
पुनासा, दिनांक- 10.12.2021

पृ.कं./प्रवा/2021/2486

प्रतिलिपि:-

- 1- कलेक्टर महोदय, वाचक शाखा खंडवा की ओर सूचनार्थ।
- 2- वन मंडलाधिकारी, वन विभाग खंडवा
- 3- कार्यपालन यंत्री लोक निर्माण विभाग सेतु निर्माण संभाग खंडवा की ओर पालनार्थ।
- 4- उप वन मंडलाधिकारी, वन विभाग पुनासा
- 5- समागीय प्रबंधक म.प्र. राज्य वन विकास निगम लि. की ओर सूचनार्थ।
- 6- तहसीलदार/नायब तहसीलदार मांघाता
- 7- राजस्व निरीक्षक मांघाता
- 8- हल्का पटवारी मांघाता


अनुविभागीय अधिकारी (रा)
अनुभाग-पुनासा
अनुभाग-पुनासा

डी।

श्रीमान् नाम्ब तहसीलदार महोदय,

रूपा - मोधाता,

तहसील - पूराना,

विषय :- आर्ष बोनर अंगणवाडी कि स्थापना एवं कार्रवाई हेतु आवेदन
पत्रों के खतों के कार्रवाई हेतु प्रस्तावित कार्य।

महोदय जी,

उपरोक्त विषयों के विवेक है कि गण मोधाता, प.ए. 05,
आ. नि. न. मोधाता, तहसील पूराना में, मोधाता पर्वत पर आर्ष बोनर कि
108 कीट बंधुधर धीरेण तथा बोनर अंगणवाडी कि स्थापना हेतु आवेदन
पत्रों क्र. 2/1 एवं 7/1 के अंतर्गत पत्र एवं कार्रवाई किए जाते कि
अंतिम के आवेदन पर श्रीमान् तहसीलदार महोदय महोदय पूराना के
मोधाता आर्ष बोनर विभाग के गति हल मौला पत्रवारी एवं पत्र विभाग
के पत्रवारी विभाग के माध्यम एवं निर्दिष्ट अवसर कि उपाधिकारी के कार्यालय
कोलार मिला अंतर्गत के पत्र क्र. 11/102/वसु क्र. 2021 दिनांक 22/12/2021
के अंतर्गत पत्रों के कार्रवाई हेतु आवेदन क्र. 7-10 है. एवं अंगणवाडी अंगणवाडी
की स्थापना हेतु आवेदन 11-5/ है. पत्रों का मॉडल पर निर्दिष्ट किया गया।
मॉडल पर कार्रवाई हेतु आवेदन 7-10 है. पत्रों पर वगैरह विभाग द्वारा
व्यवस्थापन किया गया है जिसे निर्दिष्ट प्रजाति के फलदार व अम्ली लकड़ी के वृक्ष
हो. लिनी जंगल जारी है। तथा बोनर अंगणवाडी कि स्थापना हेतु आवेदन
11-5/ है. पत्रों पर निर्दिष्ट प्रजाति के फलदार, मांजरी व अन्य अम्ली
लकड़ी के वृक्ष है, जिसे मॉडल पर वापस कि गई एवं निर्दिष्ट
किया गया, जिसे मांजरी के कुल 207 वृक्ष है, एवं नीर, जाइर, मांजरी
व अन्य फलदार व निर्दिष्ट प्रजाति के कुल 174 वृक्ष है, इन वृक्षों कुल
वृक्ष 1181 निर्दिष्ट किए गए, एवं काम फिर्दे के कुल 4316 काम
निर्दिष्ट किए गए।

लेखक श्रीमान् उचित कार्यवाही हेतु आभार प्रकट
1) अंतिम प्रजाति
2) प्रजाति अंतिम पत्र

Handwritten signature

एक बैथल गजाल मोधला के खेवट यह बैथल लिखा
 हुके है कि भाषा दिनेके 27/12/2021 के गजाल मोधला, प. 130 05,
 श. नि. प्र. मोधला, तहसील सुगला में मोधला परब घर आगके
 शोकर की 108 फीट लम्बाई उलिया तथा शोकर भोगदालय की
 स्थापना हेतु आवेदित धर्म शक न 2/1 एवं 3/1 के अर्जित धर्म
 पर वर कर्तृ कि जके कि पत्राके के आवेदन पर गौतम अर्थिकाप्रिय
 अधिलारी गद्येय सुगला के मोधला 21/12/2021 राज्य विभाग के जर्मि दल
 एवं वर विभाग से वनस्पत विभाग अथवा एवं कीर्ति स्वकार की
 उपस्थिती में कार्यालय कलेक्टर जिला रायपुर के पत्र क्रमांक 1/19/92/
 वनस्पत कले/2021 दिनांक 22/12/2021 में अर्जित धर्म लिखित कार्रवाई
 हेतु आवेदित 7.10 है एवं शोकर भोगदालय की स्थापना हेतु
 आवेदित 11.56 है धर्म का गैर वर विभाग किया गया, गैर पर
 जाकिंग हेतु आवेदित धर्म 7.10 है पर वर कलेक्टर जिला रायपुर (पुणे/2021)
 किया गया है एवं वर कि जलन जारी है तथा शोकर भोगदालय
 कि स्थापना हेतु आवेदित ^{11.56 है} धर्म में फलदाट एवं शकती, व जाकिंग तथा
 विनिर्णय प्रजाति के विनिर्णय वर है, जिला गैर वर विनिर्णय किया
 गया, इस प्रकार कुल 118 वरों के विनिर्णय किया गया, तथा
 वरों के कुल 4316 बीस के विनिर्णय किया गया।

पैनाग लिखा परा वर भाषा हस्तक्षर कि मो धर्म।

30

पञ्जाब - कोशावा, प.सं.०५, मा.नि.मं. - साँधीवा, नरमल-कोमा, सिवाल-बठवा

कार्यालय कोशावा नि.सं. ११५१ ई. पुरी पर कोमा नि.सं. ११५१ ई. कोशावा नि.सं. ११५१ ई. कोशावा नि.सं. ११५१ ई.

कोमा नि.सं.	कोमा नि.सं. कोशावा नि.सं.				
	कोशावा	कोशावा	कोशावा	कोशावा	कोशावा
११६	२११७	५३५	५५५	६११	५३१६
कोशावा नि.सं.	२११७	५३५	५५५	६११	५३१६

कम - जोधारा, फ. ह. नं. 05, रा. नि. म. भांछारा, लहलीक - पुंगाना, जि. खण्डवा

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आचार्य क्षीर कि प्रयोग एवं प्रयोगालय (स्थापना हेतु)
 कावेरी 1151 हे प्रयोग हेतु कि जगता प्रती

क्र.सं.	पेड कि प्रजाति	पेड कि जगता (कि.मी.)
1	अक्षीक	77
2	-11-	33
3	-11-	62
4	कान	48
5	अक्षीक	64
6	-11-	85
7	नाक	78
8	जाधक	46
9	जाधक	47
10	-11-	21
11	-11-	30
12	निलगीरी	57
13	-11-	57
14	-11-	29
15	जाधक	26
16	निलगीरी	32
17	-11-	30
18	-11-	38
19	खाली इगला	36
20	जाधक	23
21	जाधक	24
22	जाधक	22
23	को वाला पेड	145
24	निलगीरी	25
25	-11-	25
26	जाधक	140
27	-11-	62
28	-11-	80
29	जाधक	40

पंचनामा

हम पंचगण ग्राम मांघाता तहसील पुनासा में आंमकारेश्वर मांघाता पर्वत पर आचार्य शंकराचार्य की 108 फीट बुध्दपु पुमिमा तथा संग्रहालय कि स्थापना हेतु आंवरित भूमि ख. न. 2/1 एवं 3/1 में चयनित भूमि ना। पर जिसका एका क्षेत्रफल 11.56 हे० हैं उक्त भूमि कर लगे कांस के फंडों की कटाई हेतु पंचनामा तहसील करने हैं कि आचार्य शंकराचार्य (आंमकारेश्वर प्रकल्प) में चिन्हित भूमि 11.56 हे० पर कुल 1525 कांस काटने हेतु मार्किंग क्रिये गये हैं। उक्त भूमि पर शेष 2791 कांस के पेड. वर्तमान में काटने हेतु मार्किंग कार्य से बाहर है।

अतः चयनित भूमि पर काटे जाने वाले कांस की संख्या 1525 हैं उक्त संकेदों में हम पंचगण के समस्त फंडों की गिनती की गई, पंचनामा बनाया गया एवं पढ़ा कर अनुमति आने के पश्चात हस्ताक्षर क्रिये गये हैं।

सिना राम

Jetendra

JETENDRA KUMAR
SKM RAMDIN

Amit

Amit Chanchan
SKM Ramdin.

Adondhey

MPT Sube 199
03/03/2021

Sagar
MPT contractor.

कार्यालय अनुविभागीय अधिकारी एवं दण्डाधिकारी, अनुगाग-पुनासा जिला खंडवा

क्र. 3116

प्रक्र. / 09 / अ-62 / 2021-22

ग्राम मांघाता तह. पुनासा

1-

डॉ. शैलेन्द्र मिश्रा सहायक संचालक संस्कृति सह प्रभारी अधिकारी, अचार्य शंकर सांस्कृति
एकता न्यास म.प्र. शासन संस्कृति विभाग - आवेदक

-विरुद्ध-

म.प्र. शासन

- आदेश -

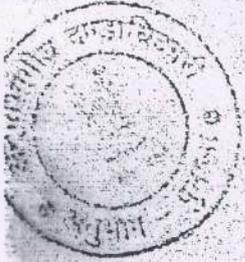
आवेदक डॉ. शैलेन्द्र मिश्रा सहायक संचालक संस्कृति सह प्रभारी अधिकारी, अचार्य शंकर सांस्कृति एकता न्यास म.प्र. शासन संस्कृति विभाग द्वारा ग्राम गोदडपुरा रा.नि. मंडल मांघाता की आकार पर्वत शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना एवं संग्रहालय स्थापना हेतु आवंटित भूमि जिसमें पार्किंग हेतु 7.10 है एवं शंकर संग्रहालय की स्थापना हेतु 11.56 है भूमि आवंटित है। माके पर निरीक्षण किया गया। भूमि पर वन मंडलाधिकारी द्वारा वृक्षारोपण किया गया है। जिसमें विभिन्न प्रजाति के फलदार व इमारती लकड़ी के वृक्ष है। जिसकी गणना की गई है। शंकर संग्रहालय की स्थापना हेतु आवंटित 11.56 है भूमि पर विभिन्न प्रजाति के फलदार, सागौन व अन्य इमारती लकड़ी के वृक्ष है निकी मौके पर गणना की गई एवं चिन्हांकित किया गया है, जिसमें सागौन के कुल 207 वृक्ष है एवं नीम, जामुन, सीताफल के फलदार विभिन्न प्रजाति के कुल 974 वृक्ष है। इस प्रकार कुल वृक्ष बांस 1181 है चिन्हांकित किया गया है। साथ ही बांस के कुल 4316 बांस चिन्हांकित किये गये हैं। आने वाले वृक्षों का दिनांक 24.12.2021 को संयुक्त निरीक्षण किया गया। संयुक्त दल द्वारा उक्त प्रस्तवित स्थल में शंकर संग्रहालय की स्थापना हेतु आवंटित 11.56 है भूमि पर विभिन्न प्रजाति के फलदार, सागौन व अन्य इमारती लकड़ी के वृक्ष है निकी मौके पर गणना की गई एवं चिन्हांकित किया गया है, जिसमें सागौन के कुल 207 वृक्ष है एवं नीम, जामुन, सीताफल के फलदार विभिन्न प्रजाति के कुल 974 वृक्ष है। इस प्रकार कुल वृक्ष बांस 1181 है चिन्हांकित किया गया है। साथ ही बांस के कुल 4316 बांस चिन्हांकित किये गये हैं। जिन्हें उक्त प्रयोजन हेतु काटने/छाटने की अनुमति दी जा सकती है। संभागीय प्रबंधक खंडवा परियोजना मंडल खंडवा द्वारा उनके पत्र क्रमांक विवि/माचि/2021/10390, दिनांक 17.12.2021 के द्वारा उक्त 1181 विभिन्न प्रजातियों के वृक्षों के साथ 4316 बांस को उक्त प्रयोजन काटे जाने की अनुमति दी जा सकती है। सूची अनुसार प्रकरण में नियमानुसार वृक्षों की कटाई/छटाई किये जाने की अनुमति प्रदान करने की अनुशंसा की है।

कलेक्टर महोदय खंडवा द्वारा प्रकरण क्रमांक 9/अ-62/2021-22 आदेशिका दिनांक 02.03.2022 के माध्यम से आकार शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना ग्राम गोदडपुरा रा.नि. मंडल मांघाता की आकार पर्वत शिखर पर आदि गुरु शंकराचार्य की प्रतिमा स्थापना एवं संग्रहालय स्थापना हेतु आवंटित भूमि जिसमें पार्किंग हेतु 7.10 है एवं शंकर संग्रहालय की स्थापना हेतु 11.56 है भूमि आवंटित है। माके पर निरीक्षण किया गया। भूमि पर वन मंडलाधिकारी द्वारा वृक्षारोपण किया गया है। जिसमें विभिन्न प्रजाति के फलदार व इमारती लकड़ी के वृक्ष है। जिसकी गणना की गई है। शंकर संग्रहालय की स्थापना हेतु आवंटित 11.56 है भूमि पर विभिन्न प्रजाति के फलदार, सागौन व अन्य इमारती लकड़ी के वृक्ष है निकी मौके पर गणना की गई एवं चिन्हांकित किया गया है, जिसमें सागौन के कुल 207 वृक्ष है एवं नीम, जामुन, सीताफल के फलदार विभिन्न प्रजाति के कुल 974 वृक्ष है। इस प्रकार कुल वृक्ष बांस 1181 है चिन्हांकित किया गया है। साथ ही बांस के कुल 4316 बांस चिन्हांकित किये गये हैं। उक्त वृक्षों को काटने की अनुमति डॉ. शैलेन्द्र मिश्रा सहायक संचालक संस्कृति सह प्रभारी अधिकारी, अचार्य शंकर सांस्कृति एकता न्यास म.प्र. शासन संस्कृति विभाग को म.प्र. भू-राजस्व संहिता 1959 की धारा 240 एवं 241 तथा इसके अंतर्गत बने नियमों के अनुसार इस शर्त पर प्रदान की जाती है कि वृक्षों की समस्त लकड़ी वन विभाग को हस्तांतरित कर प्राप्त राशि राजस्व के मद में जमा कराई जायेगी।

SUB-DIVISIONAL OFFICER
DIVISION OF FORESTS

इन वृक्षों की कटाई का काटाई से लेकर परिवहन तक का पर्यवेक्षण अनुविभागीय अधिकारी रा. स्वयं करेंगे जिससे की राजस्व की हानि न हो साथ ही इस आशय की "अंडरटेकिंग" प्राप्त कर प्रकरण में संलग्न करें कि वे मार्ग का निर्माण कार्य रोड के दोनों तरफ दो गुना वृक्ष/पौधे लगाने का एवं उनके रखरखाव का कार्य विभाग के माध्यम से किया जावेगा। तदुपरांत कटाई/छटाईकी विधिवत अनुमति जारी करें।

कलेक्टर महोदय खंडवा द्वार क्रमांक 9/अ-62/2021-22 आदेशिका दिनांक 02.03.2022 के माध्यम से आंकार शिखर पर शंकर संग्राहलय की स्थापना हेतु आवंटित 11.56 है. भूमि पर विभिन्न प्रजाति के फलदार, सागौन व अन्य इमारती लकड़ी के वृक्ष है निकी मौके पर गणना की गई एवं चिन्हांकित किया गया है, जिसमें सागौन के कुल 207 वृक्ष है एवं नीम, जामुन, सीताफल के फलदार विभिन्न प्रजाति के कुल 974 वृक्ष है। इस प्रकार कुल वृक्ष बांस 1181 है चिन्हांकित किया गया है। साथ ही बांस के कुल 4316 बांस के वृक्षों को काटने की अनुमति डॉ. शैलेन्द्र मिश्रा सहायक संचालक संस्कृति सह प्रभारी अधिकारी, अचार्य शंकर सांस्कृति एकता न्यास म.प्र. शासन संस्कृति विभाग को म.प्र. भू.स. की धारा 240 एवं 241 के प्रावधानों के तहत प्रदान निम्न शर्तों के अधीन अनुमति प्रदान की गई है। प्रकरण में आवेदक विभाग द्वारा चाही गई अंडरटेकिंग प्रस्तुत करें।



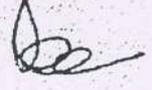
- 1- वृक्षों की समस्त लकड़ी वन विभाग को हस्तांतरित कर प्राप्त राशि राजस्व के मद में जमा कराई जावेगी।
- 2- इन वृक्षों की कटाई से लेकर परिवहन तक का पर्यवेक्षण नायब तहसीलदार मांघाता के द्वारा किया जायेगा। जिससे राजस्व हानी न हो।
- 3- प्रकरण में डॉ. शैलेन्द्र मिश्रा सहायक संचालक संस्कृति सह प्रभारी अधिकारी, अचार्य शंकर सांस्कृति एकता न्यास म.प्र. शासन संस्कृति विभाग से इस आशय की आण्डर टेकिंग प्रस्तुत करें की परियोजना कार्य पूर्ण होने से पूर्व दो गुना वृक्ष/पौधे लगाने एवं उनके रख रखाव का डॉ. शैलेन्द्र मिश्रा सहायक संचालक संस्कृति सह प्रभारी अधिकारी, अचार्य शंकर सांस्कृति एकता न्यास म.प्र. शासन संस्कृति विभाग द्वारा कन्सेशनायर के माध्यम से किया जावेगा तदुपरांत वृक्षों के कटाई/छटाई की जायेगी।
- 4- काटे जाने वाले वृक्षों की कटाई तथा नीलामी नायब तहसीलदार के पर्यवेक्षण एवं निर्देशन में संबंधित परियोजना के अधिकारी द्वारा विहित प्रक्रिया का पालन करते हुये की जायेगी नीलामी हेतु वन विभाग द्वारा किये गये मुल्यांकन के समतुल्य आधार मूल्य रखा जाएगा और नीलामी में प्राप्त राशि शासकीय खजाने में जमा की जायेगी।
- 5- संबंधित इस बात का ध्यान रखेंगे की जिन वृक्षों को काटे जाने की अनुमति प्रदान की जा रही है केवल उन्हें वृक्षों को काटा जाए कोई अन्य वृक्ष नहीं काटा जाये।
- 6- शर्तों का उल्लंघन होने पर अनुमति स्वतः निरस्त मानी जायेगी।


अनुविभागीय अधिकारी (रा)
अनुभाग-पुनासा

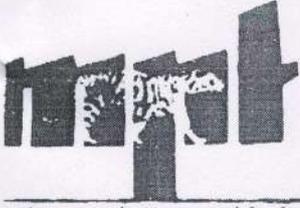
पृ.कं./प्रवा/2022/ 347
प्रतिलिपि:-

पुनासा,दिनांक- 24.03.2022

- 1- कलेक्टर महोदय, वाचक शाखा खंडवा की ओर सूचनार्थ।
- 2- वन मंडलाधिकारी, वन विभाग खंडवा
- 3- डॉ. शैलेन्द्र मिश्रा सहायक संचालक संस्कृति सह प्रभारी अधिकारी, अचार्य शंकर सांस्कृति एकता न्यास म.प्र. शासन संस्कृति विभाग की ओर पालनार्थ।
- 4- उप वन मंडलाधिकारी, वन विभाग पुनासा
- 5- सभागीय प्रबंधक म.प्र. राज्य वन विकास निगम लि. की ओर सूचनार्थ।
- 6- तहसीलदार/नायब तहसीलदार मांधाता
- 7- राजस्व निरीक्षक मांधाता
- 8- हल्का पटवारी मांधाता


अनुविभागीय अधिकारी (रा)

अनुभाग-पुनासा
DIVISION - PUNASA



**STATUS OVERVIEW FOR TREE CUTTING IN STATUE OF ONENESS PROJECT AT
OMKARESHWAR, M.P.**

COMPONENTS:

1. APPROACH ROAD-

TOTAL AREA	-	1.68 HA
TOTAL LENGTH	-	1.20 KM.
TOTAL NOS. OF TREE EXISTED BEFORE PROJECT (PERMISSION AQUIRED)	-	1051 TREES
TOTAL NOS. OF TREES CUT	-	1051 TREES
TOTAL NOS. OF TREE TO BE PLANTED	-	1200 TREES (ALONGSIDE THE ROAD)

2. MUSEUM SITE -

TOTAL LAND AREA	-	11.56 HA LAND
TOTAL GROUND COVERAGE	-	40,000 SQM.
TOTAL NOS. OF TREE EXISTED BEFORE PPROJECT (PERMISSION AQUIRED)	-	1181 TREES (as per EC 418 trees to be cut) (Total trees cut - 200) (Further trees to be cut - 218)
	-	4316 Bans Bhirre (Total Bans Bhirre cut - 1525)
TOTAL NOS. OF TREES TO BE PLANTED in Museum Site	-	6025 (4180+1845)

3. FOR PLANTATION-

TOTAL LAND AREA	-	36.00 HA LAND
TOTAL NOS. OF TREE TO BE PLANTED	-	30,000

4. TOTAL NOS. OF TREES CUT TILL DATE

FURTHER TREES TO BE CUT - 218

TOTAL NOS. OF TREES TO BE UPROOTED - 2994

6. OVERALL TOTAL NOS. OF TREES TO BE PLANTED

TOTAL PIT PREPARATION DONE FOR - 1270

TREE PLANTATION

Project Architect
MPSTDC Bhopal

कार्यालय अनुविभागीय अधिकारी,
लोक निर्माण विभाग, सेतु निर्माण, उपसंभाग
कलेक्टर बंगला मार्ग, सिविल लाईन खण्डवा
E-mail- pwdbridgeknw@gmail.com Phone No.-0733-2222208

पत्र क्रमांक- 532/अ.अ.सेतु /ओंकारेश्वर/2022

खण्डवा, दिनांक 29/6/2022

प्रति,

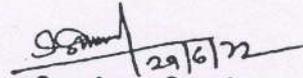
✓ श्री शंकर एकता न्यास पीठ
भोपाल (म.प्र.)

विषय :- ओंकार पर्वत पर श्री आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक बनाये जा रहे मार्ग के दोनों ओर वृक्षारोपण करने विषयक।

उपरोक्त विषयांतर्गत लेख है कि म.प्र.राज्य पर्यटन निगम व संस्कृति विभाग के अधिकारियों के चर्चा अनुसार ओंकार पर्वत पर म.प्र.राज्य पर्यटन निगम एवं संस्कृति विभाग द्वारा ओंकार पर्वत पर वृक्षारोपण अभियान चलाया जा रहा है।

इस तारतम्य में निवेदन है कि इस अभियान के तहत ओंकार पर्वत पर श्री आदि गुरु शंकराचार्य की प्रतिमा स्थापना स्थल तक बनाये जा रहे मार्ग के दोनों ओर भी वृक्षा रोपण करने का कष्ट करे।

संलग्न :-0


29/6/22
अनुविभागीय अधिकारी
लोक निर्माण विभाग सेतु निर्माण
उपसंभाग, खण्डवा

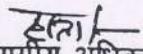
पृ.कंमांक- / अ.अ.सेतु/ओंकारेश्वर/2022

खण्डवा, दिनांक / /2022

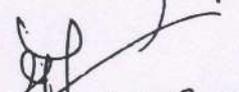
प्रतिलिपि:-1.कार्यपालन यंत्री लोक निर्माण विभाग, सेतु निर्माण संभाग इन्दौर की ओर सूचनार्थ प्रस्तुत।

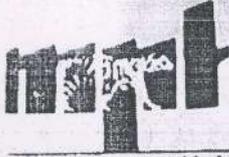
सहपत्र:-0

कुपया मार्ग के दोनों ओर
वृक्षारोपण करने हेतु
कार्यवाही सुनिश्चित करें


अनुविभागीय अधिकारी
लोक निर्माण विभाग सेतु निर्माण
उपसंभाग, खण्डवा

अपर पीठ संचालक
एम्पीएसईडीसी


30/6/22
सहायक संचालक संस्कृति
सह प्रमारी अधिकारी
आचार्य शंकर सांस्कृतिक एकता न्यास
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Madhya Pradesh State Tourism Development Corporation Ltd.

Annexure-13

No- 117/EPCI/SOO/ENG/MPSTDC/22/Bhopal

Dated 25/06/2022

To,

Forest Range Officer,

Punasa (T) Div. Khandwa (T)

M.P.

Subject: Letter of Information.

Ref:- Ongoing work for the project of Statue of Oneness.

With regards to the above subject and reference, This is for your kind information that the work of Statue of Oneness project is in process. In this project the 36 hectare land is kept reserved to plant approx. 30,000 plants. In accordance to this the pit preparation for approx. 800 plants is already done.

This is for your information and records.

Project Architect
MPSTDC



Annexure-14



ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Madhya Pradesh)

To,

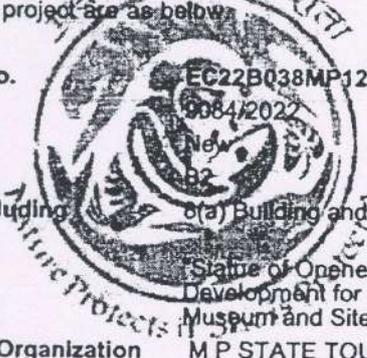
The Director (Technical)
M P STATE TOURISM DEVELOPMENT CORPORATION LIMITED
Madhya Pradesh State Tourism Development Corporation Limited.
Bhadbhada Road, Bhopal (M.P.) - 462003 -462003

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MP/MIS/261610/2022 dated 17 Mar 2022. The particulars of the environmental clearance granted to the project are as below:

- | | |
|--|---|
| 1. EC Identification No. | EC22B038MP123334 |
| 2. File No. | 9084/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | (a) Building and Construction projects |
| 6. Name of Project | "Statue of Openness" Proposed Development for Site A-1 Statue & Museum and Site A-2 Parking |
| 7. Name of Company/Organization | M P STATE TOURISM DEVELOPMENT CORPORATION LIMITED |
| 8. Location of Project | Madhya Pradesh |
| 9. TOR Date | N/A |



The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 15/04/2022

(e-signed)
Shriman Shukla
Member Secretary
SEIAA - (Madhya Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



MS

Ref: Proposal No. SIA/MP/MIS/261610/2022, Case No 9084/2022: Prior Environment Clearance for Proposed Development for Site A-1 Statue & Museum and Site A-2 Parking "Statue of Oneness" at Village - Mandhata, Tehsil - Punasa, Dist. Khandwa, MP Total Plot Area-1,86,600.00 sq.m. (18.66 ha) 55100.62 sq.m (A1 - 52346.5 sq. m + A2 = 2754.12 sq.m.) by Madhya Pradesh State Tourism Development Corporation Limited, Dist. Bhopal, MP - 462003 Email: sooproject2022@gmail.com Env't. Consultant: In situ enviro care, Bhopal (MP)

With reference to above the proposal has been appraised as per prescribed procedure & provisions under the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006 and its amendment, on the basis of the mandatory documents enclosed with the application viz., Form -2, Form IA, Conceptual Plan, drawings and subsequently submission of EMP report, PPT& the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

- i. This is a case of Prior Environment Clearance for Proposed Development of Site for A-1 (Statue & Museum and Site A-2 Parking) "Statue of Oneness" at Village - Mandhata, Tehsil - Punasa, Dist. Khandwa, MP
- ii. The project involves the construction/development of Statue of Oneness, Museum and Parking Facility. The maximum height for the statue will be 60 M and for Building 12 M. The Total Land Area - 1,86,600 sq. m [18.66 ha (18.56 ha. For Site A1 + 7.1 ha. For Site A2)] Net Planned Area - 55,100.62 sq. m. Total Proposed Built up area - 55100.62 (A1 = 52346.5 sq. m + A2 = 2754.12 sq. m.)
- iii. As per the T & CP Khandwa & Bhanpur (163/JAN-434/NAGRANI/2022 Khandwa dated 13/02/2022) the total Area is 150,140 Ha. Out of the total 150,140ha area 18,660 ha land is allocated for the establishment of "Statue of Oneness". The total built up area proposed by PP is 55,100.62 sq.m. The project comes under 8 (a) category (B) of schedule of EIA Notification, 2006 because total construction is between 20,000 sq.mt. & 1, 50,000 sq.mt. and plot area is less than 20 ha.
- iv. The case was discussed in SEAC meeting 562 dated 29.03.22 and is recommended for grant of prior EC subject to specific conditions.
- v. **Summary of the project.**

Name of the Project	"Statue of Oneness" Proposed
Coordinates of Site	22°14'58.11"N, 76° 9'0.72 E
Total Plot Area	1,86,600.00 sq.m. (18.66 ha.)
Proposed Built-Up Area	55100.62 sq.m (A1 - 52346.5 sq. m + A2 = 2754.12 sq.m.) PP has obtained permission from T & CP vide letter 163/JAN-434/NAGRANI/2022 Khandwa dated 13/02/2022
Water requirement	1200 KLD Source -Narmada Water Supply It will cater the domestic requirement whereas additional water requirement will be fulfilled by treated water from STP. WRD NOC has been obtained by PP.
Waste Water Generation	660 KLD (650 KLD WATER AND 10 KLD SLUDE)
Treated Waste Water Generation	650 KLD (480 KLD + 170 KLD)
Capacity of STP	800 KLD (600 KLD + 200 KLD) Treatment Concept : SBR (Sequential Batch Reactor) PP has obtained NOC (344/LO.NI./N.PARI/2022 DATED 25/02/2022) from Omkareshwar Municipal council Khandwa for disposal of extra treated waste water
Solid Waste Generation	13.5 TPD PP has obtained NOC (343/LO.NI./N.PARI/2022 dated 25/02/2022) from Omkareshwar Municipal council Khandwa

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	for disposal of MSW.
Power requirement	5828.93 KVA
Source of Power	MPSEB
DG Set	7000 KVA (4 X 1250 KVA, 2 X 1000 KVA)
UPS	2000 KVA (4 X 500 KVA (1 Stand by Extra)
Solar Panel	711 KW
Parking	A-1 & A-2 site is 1884 ECS each
Height of the Statue	60 M (from ground)
Height of Building	12 M
Railway Station	Omkareshwar Railway Station 11 Km (SW)
Air Port	Indore Airport- 62.63 Km (NW)
Topography	Hilly terrain
Annual Average Rainfall	777.60 mm
Rain Water Harvesting	2 no. of rainwater storage tank has been proposed of 672 Cum (Site A1) and 599 cum (Site A2).
Green belt	In the proposed project 72464.5 Sq.mt. (56,622 Sq.mt. Site A1 + 15842.5 Sq.mt. Site A2) areas is allocated for greenbelt/landscape development in which 1845 trees have been proposed in plantation scheme.
Project Cost	826.98 Cr.

Based on the information submitted at Para 1 to v above and others, the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 717th meeting held on 08.04.2022 and decided to accept the recommendations of 562nd SEAC meeting held on dated 29.03.2022.

Hence, Prior Environmental Clearance is accorded under the provisions of EIA Notification dtd. 14th September 2006 & its amendments to the proposed Development for Site A-1 Statue & Museum and Site A-2 Parking, State of Oraness, at Village - Mandhata, Tehsil - Punasa, Dist. Khandwa, MP. Total Plot Area 3,86,600.00 sq.m (15.66 ha) 55100.62 sq.m (A1 - 52346.5 sq. m + A2 = 2754.12 sq.m.) by Madhya Pradesh State Tourism Development Corporation Limited, Dist. Bhopal, MP - 462003, subject to the compliance of the Standard Conditions and the following additional Specific Conditions as recommended by SEIAA & SEAC in its meetings.

A. Specific Conditions as recommended by SEIAA

1. The fresh water supply arrangement should be made through Narmada Water supply as per NOC obtained from WRD and there should be no extraction of ground water.
2. PP should ensure linkage with municipal council Omkareshwar Khandwa for disposal of extra treated waste water.
3. For Solid Waste Management ensure linkage with municipal council Omkareshwar Khandwa for final disposal of MSW. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site.
4. PP should ensure road width, front MOS and side / rear as per MPBVR 2012.
5. For firefighting:-
 - a. PP should ensure distance of fire station approachable from the project site. fire fighting NOC(440/LO.NI./N.PARI./2022 Omkareshwar dated 10/03/2022) All the required fire fighting arrangement should be made available on the project site as per NBC 2005.
 - b. The occupancy permit shall be issued by Municipal council only after ensuring that all fire fighting measures are physically in place.
6. PP should ensure to provide car parking total- A-1 & A-2 site is 1884 ECS each.

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7. Solar lights provide for common amenities like Street lighting & Garden lighting.
8. Electrical charging points for E-Vehicles shall be provided to promote clean energy
9. PP should ensure to submit half yearly compliance report with photographs of plantation in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.

B. Specific Conditions as recommended by SEAC

I Statutory Compliance

- i. The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- ii. The approval of the Competent Authority shall be obtained for structural safety of building due to earthquakes, adequacy of firefighting equipment etc as per National Building code including protection measures from lightning etc.
- iii. The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee.
- iv. The project proponent shall obtain the necessary permission for drawl of ground water/surface water required for this project from the competent authority.
- v. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- vi. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Archiological Survey of India & State Archiological
- vii. The conditions stipulated in T&CB approval dated 13/02/22 shall be complied by PP.
- viii. Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
- ix. If any central or state recognized monuments falling in the project area the PP should take permission / NOC from the concerned competent authority.
- x. The provisions for the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
- xi. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power Strictly.
- xii. The project area shall be secure through boundary wall and excavated top soil shall not be used in filling of low lying area. The top soil shall be used for greenery development.

II. Air quality monitoring and preservation

- i. Notification GSR 94(E) dated: 25/1/2018 MoEF & CC regarding Mandatory implementation of Dust Mitigation Measures for Construction and Demolition Activities for project requiring Environmental Clearance shall be complied with.
- ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released covering upwind and downwind directions during the construction period.
- iv. Diesel power generating sets as 7000 KVA (4 X 1250 KVA, 2 X 1000 KVA & UPS 2500 KVA (5 X 500 KVA) are proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the

combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

- v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, Murrum and other construction materials prone to causing dust polluting at the site as well as taking out debris from the site.
- vi. Sand, Murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
- vii. Wet jet shall be provided for grinding and stone cutting.
- viii. Unpaved surface and loose soil shall be adequately sprinkled with water to suppress dust.
- ix. All construction and demolition debris shall be stored at the site (are not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016.
- x. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
- xi. The gaseous emission from Diesel power generating sets as 7000 KVA. (4 X 1250 KVA, 2 X 1000 KVA shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
- xii. For indoor air quality the ventilation provisions as per National Building Code of India.

III Water quality monitoring and preservation

- i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-wales, landscape and other sustainable urban drainage systems (SUDS) are to be provided for maintaining the drainage pattern and to harvest rain water.
- ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- iii. The total water requirement during operation phase is 1638 KLD. Whereas fresh water is 851 KLD (634 KLD for A-1 & 217 KLD for A-2). Waste Water Generation- 800 KLD (600KLD from A-1 site & 200 KLD from A-2 site) out of which Treated water shall be 650 KLD (480KLD from A-1 site STP & 170 KLD from A-2 site STP) water and 10 KLD sludge. Treated water shall be used for horticulture and flushing purposes.
- iv. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF & CC along with six monthly Monitoring reports.
- v. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for separately for ground water and surface water sources, ensuring that there is no impact on other users.
- vi. At least 11% of the open spaces as required by the local building bye-laws shall be previous. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as previous surface.

(4)

- vii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
- viii. Use of water saving devices/fixtures (Viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- ix. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- x. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xi. The local bye-law construction on rain water harvesting should be followed. If local by-law provision is not available, adequate provisions for storage and recharge should be followed as per the Ministry of Urban Development Model Building bylaws, 2016.
- xii. The Rain Water storage tanks will be initially done only from the roof top. Runoff from green and other open areas will be done only after permission from CGWB.
- xiii. All recharge should be limited to shallow aquifer.
- xiv. No ground water shall be used during construction phase of the project.
- xv. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
- xvi. The quality of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The recorded shall be submitted to the Regional Office, MoEF & CC along with six monthly Monitoring report.
- xvii. Sewage shall be treated in the SBR based 02 nos. of STP Capacity - 800 KLD (600 KLD (A-1 site) + 200 KLD (A-2 site)). The treated effluent from STP shall be recycled/re-used for flushing, AC makes up water and gardening. As proposed, no treated water shall be disposed into municipal drain.
- xviii. The waste water generated from the project shall be treated in 02 STP of 800 KLD (600 KLD (A-1 site) + 200 KLD (A-2 site)). Capacity (based on SBR based technology) and then reused for various purposes. No water body or drainage channels are getting affected in the study area because of this project.
- xix. Being located on the close proximity of Narmada River Catchment Area, project shall be Zero Liquid Discharge and also no Municipal Solid Waste or other wastes (such as E-waste, Battery Waste, etc) shall find its way to the Narmada River.
- xx. PP shall also install Two Online Continuous Water Quality Monitoring Stations (one on the upstream of the project site and other on the downstream of the project site) and their results shall be displayed on the banks of Narmada River for awareness.
- xxi. The runoff of the proposed project area shall be collected and discharged in the municipal sewer line and be treated in proposed common STP.
- xxii. No sewage or untreated effluent water would be discharged through storm water drains.
- xxiii. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problems from STP.
- xxiv. Sludge from the onsite sewage treatment including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Control Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IV Noise monitoring and prevention

- i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitoring during construction phase. Adequate measures shall

be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.

- ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- iii. Acoustic enclosures for DG sets, noise barriers for ground run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V Energy Conservation measures

- i. The Power would be fulfilled from MPEB. The total maximum demand would be 5828.93 KVA while connected load would be 9260.5 KVA.
- ii. The 711 KW Renewal Energy shall be generated through Solar Panel on Parking Area i.e. form A2 Site shall be used in-house.
- iii. Energy consumption reduced by use following points.
 - Level controller for pumps.
 - Timer for street & common lighting.
 - Designing of peak & non peak circuits for common area.
 - Reduced in load due to using the LED lights
 - Distribution Transformer are 3 star Rated as per BRE norms.
 - Solar powered street lights shall be used to conserve energy.
- iv. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Building in the State which have notified their own ECBC, shall comply with the State ECBC.
- v. Outdoor and common area lighting shall be LED.
- vi. PP shall explore the possibility of providing e-vehicles/CNG based vehicles from base parking area/station to the proposed museum parking area to avoid vehicular emissions on the hill top and rush of vehicles.
- vii. Concept of passive solar design that minimize energy consumption in buildings by using design elements such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per ECBC specifications.
- viii. Energy Conservation measures like installation of CFL/LED's for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
- ix. Solar, wind or other renewable energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level /local building bye-laws requirement, which is higher.
- x. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

VI Waste Management

- i. Total solid waste generated will be around 13.5 TPD (13 TPD Biodegradable and 0.5 TPD Non-Biodegradable Waste) Biodegradable & Non-Biodegradable waste will be segregated at source in accordance with MSW (M&H) Rules, 2016.
- ii. 7771.0 Cu.m. C&D waste would be generated and reused within site for filling and leveling of site as per Norms.
- iii. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the MSW generated from project shall be obtained.
- iv. Disposal of muck during construction phase shall not create any adverse effect on the

- neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste (0.4 ton/day) shall be segregated into wet garbage and inert materials.
 - vi. All non-biodegradable waste shall be handed over the authorized recyclers for which a written lie up must be done with the authorized recyclers.
 - vii. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
 - viii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction materials quantity. These include fly ash brick, hollow bricks, AACs, Fly Ash Lime Gypsum block, compressed earth blocks and other environmental friendly materials.
 - ix. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016 Ready mixed concrete must be used in building construction.
 - x. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the construction and Demolition Rules, 2016.
 - xi. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.

VII Green Cover

- i. In the proposed project 2284.5 Sq.mt. (56622 Sq.mt. Site A1 + 15842.5 Sq.mt. Site A2) areas is allocated for greenbelt/landscape development in which 1845 trees have been proposed in plantation scheme. As submitted by PP out of 1398 trees in existence on site 418 trees are proposed to be preserved. Considering 10 times plantation/tree uprooting, additionally 4180 plants shall have to be planted. Committee after deliberations recommended in site plantation of 6025 (1398+1845) species shall be carried out for the project. During discussion PP also informed that additional land of 36.00 ha is allocated on the northern side of the project site A1 where they are planning thick green belt development through roof top technology and plantation of bamboo. Thus, in situ plantation of 6025 trees shall be carried out in the proposed project area at site A1 & A2 and additional plantation of bamboo in 4316 numbers in adjacent 36.00 ha land. Hence 10,341 species as mentioned in the plantation scheme shall be planted. Broad leaves plantation shall be preferred on the parking side.
- ii. Plantation of native species found on the banks of Narmada River from Amarkantak, MP to Alirajpur, MP shall be preferred through competent agency having knowledge regarding flora & fauna of MP to address the issue of biodiversity, ground water recharge, climate change and minor forest produce.
- iii. Also explore possibility to developing a medicinal garden & displaying fossils in proposed museum found in the Narmada River Basin Area to enrich the knowledge of the devotees/visitors.
- iv. Since the proposed site is table top of the island and extreme slope is towards the main stream of Narmada River thus highly precisely soil conservation work and vegetation cover shall carried out along the River.
- v. No tree can be felled/transplant unless exigencies demand. Where absolute necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (Planted).
- vi. Where the trees need to be cut with prior permission from the concerned local Authority, Compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured

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- species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
- vii. Topsoil should be stripped to depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stock piled appropriately in designated areas and reapplied during plantation of the proposed vegetations on site.

VIII Transport

- i. PP will explore the possibility of providing green vehicles for base parking area to the museum parking area to avoid station vehicular emission at top of the hill.
- ii. PP shall explore additional measures proposed for approaching site such as rope way, cable bridge, cable car etc.
- iii. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public and private network. Road should be designed with due consideration for environment and safety of users. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points
 - d. Parking norms as per local regulation
- iv. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
- v. A detailed traffic management and traffic decongesting plan shall be drawn up to ensure that the current level of services of the road within a 05 Kms radius of the project as maintained and improved after the implementation of the project. This plan should be based on cumulative impact of the development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management and the PWD/competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

IX Human health Issues

- i. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- ii. For indoor air quality the ventilation provisions as per National Building Code of India.
- iii. Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implementation.
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile, STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Occupational health surveillance of the workers shall be done on a regular basis.
- vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

X EMP & Corporation Environment Responsibility

- i. For Environment Management Plan PP has proposed during construction phase Rs. 742.62 Lakhs as capital and Rs. 53.50 Lakhs as recurring cost for this project. And during operation phase Rs. 1357.83 Lakhs as capital and Rs. 124.00 Lakhs as recurring cost for this project out of which PP has also proposed following activities under Corporate Environment Responsibility (CER) with budget.

Component	Capital Cost in INR	Recurring Cost in INR
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Providing Water Coolers	3,00,000.00	1,00,000.00
Provide Solar Street lights in the nearby area	20,00,000.00	3,00,000.00
Support	4,00,000.00	2,00,000.00
Plantation along approach roads in a scientific manner	30,00,000.00	8,00,000.00

- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The Environmental policy should prescribe for standard operating procedures to have proper checks and balance and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the Environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board-resolution-in-this-regard shall be submitted to the MoEF&CC as a part of six monthly reports.
- iii. A separate Environmental Cell both at the project and company head quarter with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

XI Miscellaneous

- i. The project authorities must strictly adhere to the stipulation made by the MP Pollution Control Board and the State Government.
- ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the State Expert Appraisal Committee (SEAC).
- iii. No further expansion or modification in the plan shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- iv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/High Courts and any other Court of Law relating to the subject matter.

Standard Conditions:

1. All activities / mitigative measures proposed by PP in Environmental Impact Assessment (if applicable) and approved by SEAC must be ensured.
2. All activities / mitigative measures proposed by PP in Environmental Management Plan and approved by SEAC must be ensured.
3. Project Proponent has to strictly follow the direction/guidelines issued by MoEF, CPCB and other Govt. agencies from time to time.
4. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.

- 16
5. The Environmental Clearance shall be valid for a period of seven years from the date of issue of this letter.
 6. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 7. The Project Proponent has to upload soft copy of half yearly compliance report of the stipulated prior environmental clearance terms and conditions on 1st June and 1st December of each calendar year on MoEF & CC web portal - <http://www.environmentclearance.nic.in/> or <http://www.efclearance.nic.in/> and submit hard copy of compliance report of the stipulated prior environmental clearance terms and conditions to the Regulatory Authority also
 8. The Regional Office, MoEF, Gol, Bhopal and MPPCB shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan and other documents information should be given to Regional Office of the MoEF, Gol at Bhopal and MPPCB.
 9. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Bhopal and MP PCB regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
 10. In the case of expansion or any change(s) in the scope of the project, the project shall again require prior Environmental clearance as per EIA notification, 2006.
 11. The SEIAA of M.P. reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 12. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company and in the public domain.
 13. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the Regional Office of MoEF.
 14. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and municipal bodies as applicable in addition to the relevant officers of the Government who in turn has to display the same for 30 days from the date of receipt.
 15. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been

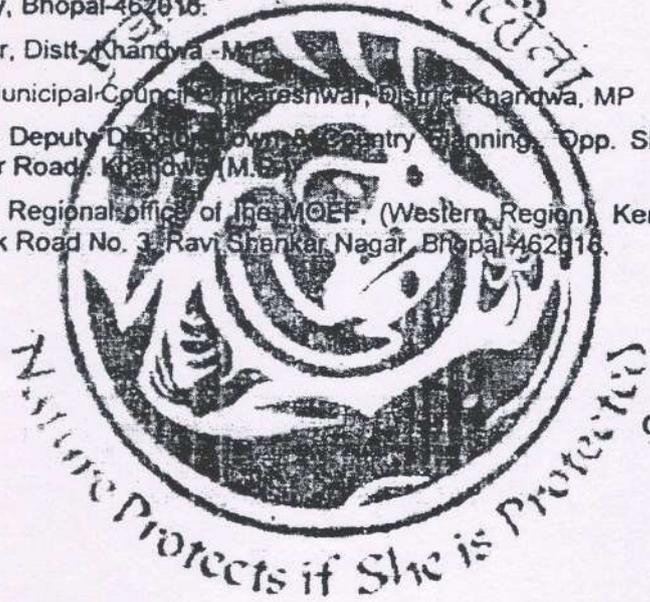
accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the State Level Environment Impact Assessment Authority (SEIAA) at www.mpseiaa.nic.in and a copy of the same shall be forwarded to the Regional Office, MoEF, GoI, Bhopal.

16. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

d
(Shriman Shukla)
Member Secretary

Copy to:-

- (1). Principal Secretary, Department of Environment., Government of MP, Mantralaya Vallabh Bhawan, Bhopal.
- (2). Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-462016.
- (3). Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
- (4). The Collector, Distt. Khandwa - M.P.
- (5). The CMO, Municipal Council, Amkarneshwar, District Khandwa, MP
- (6). Office of the Deputy Director, Town & Country Planning, Opp. Shubham Hospital, Anand Nagar Road, Khandwa (M.P.)
- (7). Director (S), Regional office of MoEF, (Western Region), Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal-462016.
- (8). Guard file.



Alok Nayak
(Alok Nayak)
Officer-in-Charge

Signature Not Verified

Digitally signed by Shri Shriman Shukla
Member Secretary
Date: 4/15/2022 12:44:51 PM
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Annexure -15

आचार्य शंकर सांस्कृतिक एकता न्यास

मध्यप्रदेश शासन, संस्कृति विभाग

जनजातीय संग्रहालय, श्यामला हिल्स, भोपाल (मध्यप्रदेश) 462003



S. No./1607/ Trust /F-133/2022

Bhopal, Date 02 / 07 /2022

मान्धाता पर्वत (ओंकारेश्वर) पर आचार्य शंकर की प्रतिमा तथा शंकर संग्रहालय के सम्बंध में चाही गई जानकारी

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेन्ट्रल ज़ोन बेंच के आदेश दिनांक 02 मई, 2022 (O.A. No. 31/2022(CZ) के पालन में दिनांक 29 जून, 2022 को खण्डवा जिले की पुनासा तहसील के अंतर्गत मान्धाता पर्वत पर आचार्य शंकर सांस्कृतिक एकता न्यास, मध्यप्रदेश शासन, संस्कृति विभाग द्वारा आचार्य शंकर की बहुधातु प्रतिमा एवं शंकर संग्रहालय की स्थापना हेतु पहुँच मार्ग में आने वाले वृक्षों की कटाई तथा पर्वत की खुदाई के साथ-साथ संग्रहालय स्थल पर वृक्षों की कटाई के सम्बंध में चाही गई जानकारी निम्नानुसार है:-

1. सर्व प्रथम लोक निर्माण विभाग द्वारा नर्मदा नदी पर स्थित पुल के उत्तरी छोर (बर्फानी आश्रम) से निर्माणाधीन पहुँच मार्ग (शंकर संग्रहालय तक) का अवलोकन किया गया। लोक निर्माण विभाग द्वारा बर्फानी आश्रम से शंकर संग्रहालय तक 14 मीटर चौड़ी सड़क निर्माण करने के लिए लगभग 710 मीटर पर्वत की छटाई तथा समतलीकरण किया गया तथा शेष मार्ग में भराई का कार्य करते हुए कुल 1.2 किलोमीटर सड़क का निर्माण किया जा रहा है। इस मार्ग में आने वाले 1051 वृक्षों को काटने की अनुमति अनुविभागीय अधिकारी, पुनासा के पत्र दिनांक 10.11.2021 एवं 10.12.2021 (P/1-4) द्वारा प्रदान की गयी। इस अनुमति के आधार पर लोक निर्माण विभाग द्वारा 1051 वृक्ष काट कर लकड़ी वन विभाग की सनावद डिपो में दिनांक 27 मार्च, से 31 मार्च, 2022 को जमा कराई गयी है। (P/5-9) उक्त 1051 वृक्षों के विरुद्ध लगभग 2200 वृक्ष लगाये जाने हेतु कार्यवाही प्रचलित है। 1200 वृक्ष मार्ग के दोनो ओर तथा 1000 वृक्ष अतिरिक्त स्थान पर लगाए जाएंगे। वृक्षारोपण दिनांक 28 जुलाई, 2022 (हरियाली अमावस्या) से प्रारंभ किया जा रहा है। (P/10)

2. आचार्य शंकर सांस्कृतिक एकता न्यास तथा मध्यप्रदेश राज्य पर्यटन विकास निगम (निर्माण एजेन्सी) से मान्धाता पर कार्य करने के लिए एनवायरमेंटल क्लीयरेंस की जानकारी चाही गयी। मध्यप्रदेश राज्य पर्यटन विकास निगम द्वारा Ministry of Environment, Forest and Climate Change [Issued by the State Environment Impact Assessment Authority (SEIAA), Madhya Pradesh] द्वारा जारी एनवायरमेंटल क्लीयरेंस आदेश दिनांक 15.04.2022 की प्रति उपलब्ध करायी गयी (P/11-16) और यह भी बताया गया कि इस आदेश में दी गयी समस्त शर्तों का पालन करते हुए कार्य किया जा रहा है।

ACHARYA SHANKAR CULTURAL UNITY TRUST

Department of Culture, Government of Madhya Pradesh
Tribal Museum, Shyamla Hills, Bhopal (M.P.) 462003

☎ 0755- 492 88 69 / 270 84 51

2/7/22
सहायक संचालक संस्कृति
सह प्रमोदारी अधिकारी
आचार्य शंकर सांस्कृतिक एकता न्यास
मध्यप्रदेश शासन, संस्कृति विभाग, भोपाल

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3. इस सड़क मार्ग के निरीक्षण के पश्चात शंकर संग्रहालय के लिए आवंटित भूमि 11.56 हैक्टे. का अवलोकन किया गया। इस परिसर में विभिन्न लोगों के द्वारा अतिक्रमण किया जाकर मकान, दुकान, शौचालय, वॉटर टैंक, तरनताल, मन्दिर एवं अतिथि निवास आदि बनाए गए हैं। जिन्हें निर्माण एजेन्सी द्वारा तोड़ा गया है। इसी परिसर के अन्दर शिवा मिशन ट्रस्ट को 01 हैक्टे. भूमि वृक्षारोपण कर विकसित करने के लिए जिला प्रशासन द्वारा सौंपी गयी थी। शिवा मिशन ट्रस्ट द्वारा इस 01 हैक्टे. भूमि पर कुछ वृक्षारोपण करते हुए लगी हुई भूमि 1.65 हैक्टे. पर अनाधिकृत अतिक्रमण करते हुए भूमि पर 02 मंजिल आवास, तरनताल, शौचालय, पानी की टंकी, दुकान तथा मन्दिर आदि का निर्माण कर लिया गया। (P/17) तहसीलदार मान्धाता द्वारा राजस्व प्रकरण क्रमांक 404अ/68-2013-14 दिनांक 22.03.2014 (P/18-19) द्वारा शिवा मिशन ट्रस्ट का उक्त निर्माण कार्य अतिक्रमण की श्रेणी में आने के कारण रू. 20,000.00 अर्थ दण्ड आरोपित किया गया। शिवा मिशन ट्रस्ट को यह भी आदेशित किया गया कि वह 07 दिवस में अनावश्यक रूप से किये गये अवैध निर्माण कार्य को हटा ले। नियत अवधि में अतिक्रमण नहीं हटाने पर बल पूर्वक अतिक्रमण हटाया जायेगा जिसको हटाने का खर्च भी शिवा मिशन ट्रस्ट को देना होगा। तहसीलदार द्वारा दिये गये आदेश दिनांक 22.03.2014 के बावजूद शिवा मिशन ट्रस्ट द्वारा अतिक्रमण नहीं हटाया गया। कलेक्टर खण्डवा के आदेश दिनांक 02.03.2021 (P/20) द्वारा शिवा मिशन ट्रस्ट को वृक्षारोपण हेतु दी गयी भूमि सम्बंधी आदेश निरस्त किया गया। मध्यप्रदेश राज्य पर्यटन विकास निगम द्वारा उक्त अतिक्रमण माह मई, 2022 में हटाया गया उक्त अतिक्रमण हटाने पर हुए व्यय की जानकारी तहसीलदार मान्धाता को उपलब्ध करायी जा रही है ताकि उक्त राशि की वसूली शिवा मिशन ट्रस्ट से की जा सके।
4. मान्धाता पर्वत पर शंकर संग्रहालय परिसर (11.56 हैक्टे.) जिसमें शिवा मिशन ट्रस्ट की भूमि भी सम्मिलित है। मध्यप्रदेश राज्य पर्यटन विकास निगम (निर्माण एजेन्सी) द्वारा माह अप्रैल-मई, 2022 में अतिक्रमण हटाने के दौरान वृक्षों की गणना राजस्व विभाग एवं वन विभाग के संयुक्त दल से कराई गयी। जिसमें कुल वृक्ष 1181 तथा बाँस बिररे 4316 पाए गए। विस्तृत प्रतिवेदन संलग्न है। (P/21-25)

27/22
सहायक संचालक संस्कृति
सह प्रमोदारी अधिकारी
राज्य पर्यटन विकास निगम

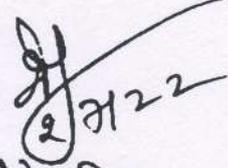
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5. अनुविभागीय अधिकारी पुनासा के पत्र क्रमांक 347 दिनांक 24.03.2022 (P/26-28) द्वारा शंकर संग्रहालय परिसर के अन्दर उपलब्ध वृक्ष 1181 तथा बाँस बिररे 4316 को काटने की अनुमति प्रदान की गयी। इस अनुमति के विरुद्ध मात्र 200 वृक्ष ही काटे गए हैं और लगभग 218 पेड़ काटे जाने हैं। मध्यप्रदेश राज्य पर्यटन विकास निगम द्वारा बताया गया कि उक्त कटाई होने के पश्चात सभी लकड़ी वन विभाग के डिपो में जमा कराई जायेगी। इन काटे जाने वाले वृक्षों के विरुद्ध 6025 वृक्ष लगाये जा रहे हैं। वृक्षारोपण हेतु लगभग 470 गड्डे तैयार पाए गए, जिनमें खाद एवं मिट्टी भी डाली गयी है। उपरोक्त निर्धारित संख्या के अतिरिक्त और कोई भी वृक्ष नहीं काटे जाना है।
6. निर्माण कार्य के दौरान कार्य करने वाले ठेकेदारों को निर्देशित किया गया है कि सड़क निर्माण के दौरान धूल, मिट्टी आदि न उड़े इस हेतु मानक अनुसार पानी का छिड़काव/सिंचाई आदि निरन्तर की जाये ताकि वायु प्रदूषण न फेले। ठेकेदारों के द्वारा बताया गया कि तदनुसार पानी का छिड़काव/सिंचाई निरन्तर की जा रही है।
7. शंकर संग्रहालय परिसर नर्मदा नदी के उत्तरी तट पर नर्मदा नदी से लगभग 300 मीटर दूर एवं 90 मीटर ऊँचाई पर स्थित है। समस्त परिसर में इस प्रकार वृक्षारोपण किया जा रहा है कि धूल, मिट्टी आदि नर्मदा नदी में नहीं जायेगी। परिसर के चारों ओर बाउंड्री वॉल भी निर्मित की जा रही है। अतः नर्मदा नदी एवं पर्यावरण को किसी प्रकार नुकसान नहीं होगा।
8. शंकर संग्रहालय परिसर में स्थापित जन सुविधा केन्द्रों में एकत्रित होने वाले अपशिष्ट के लिए 02 सीवरेज ट्रीटमेंट प्लान्ट स्थापित किये जा रहे हैं। इन प्लान्ट के माध्यम से प्राप्त होने वाले पानी एवं खाद को वृक्षों में डाला जायेगा। परिसर में आने वाले अपशिष्ट को किसी भी स्थिति में परिसर के बाहर नहीं जाने दिया जायेगा।
9. परिसर के भीतर लगाए जाने वाले वृक्षों को जैविक खाद उपलब्ध हो सके इस हेतु मलचिंग आदि का प्रावधान रखा गया है।
10. शंकर संग्रहालय परिसर "नो प्लास्टिक ज़ोन होगा" इसमें किसी भी प्रकार का बाहरी सामान लाया जाना प्रतिबंधित रहेगा, जिससे प्लास्टिक प्रदूषण को नियंत्रित किया जायेगा।

2.7.22
 सहायक संचालक संस्कृति
 सह प्रमोरी अधिकारी
 आचार्य शंकर सांस्कृतिक एकता न्यास
 मध्यप्रदेश शासन, संस्कृति विभाग, भोपाल
 SS/D/LTRHD

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11. इसके अतिरिक्त आचार्य शंकर सांस्कृतिक एकता न्यास, मध्यप्रदेश शासन, संस्कृति विभाग को शंकर संग्रहालय परिसर के पीछे की ओर परिक्रमा मार्ग से हटकर 36 हैक्टे. भूमि वृक्षारोपण के लिये आवंटित है। इस भूमि पर 30 हजार वृक्ष लगाये जाने की योजना है। (P/29) वृक्षारोपण का कार्य दिनांक 28 जुलाई, 2022 (हरियाली अमावस्या) से प्रारंभ किया जा रहा है।
12. इस परियोजना के अंतर्गत किये जाने वाले वृक्षारोपण में 8 से 10 फीट ऊँचे पौधे लगाये जायेंगे ताकि 01 बारिश में ही उनकी जड़ों की पकड़ मजबूत हो जायेगी और पौधे शीघ्र ही वृक्षों का रूप ले लेंगे।
13. प्रकल्प में आवश्यक खुदाई के दौरान निकाले गए मलवे, मिट्टी को 36 हैक्टे. में खाली भूमि पर रखा जा रहा है उक्त मलवे, मिट्टी का उपयोग निर्माण कार्य में भराव हेतु किया जायेगा।



(डॉ. शैलेन्द्र मिश्रः)

सहायक संचालक, संस्कृति
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